

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL,

EASTERN ZONE BENCH: KOLKATA

Original Application No. 62 /2025

(Under Section 14 R/W Section 18 (1) & (2) Of the National Green Tribunal  
Act, 2010)

IN THE MATTER OF

SATISH KUMAR BISWAL, aged about 50 years, S/O- SANTOSH  
BISWAL, GARHAMADHUPUR, JAJPUR, ODISHA, PIN -755023.

...APPLICANT

Vs

M/s K L RESOURCES PVT LTD, AT- SUNDARIA, PO-NEULAPUR,  
TEHSIL-DHARMASHALA, DIST – JAJPUR & OTHERS.

...OPPOSITE PARTIES

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BHUBANESWAR

DATE – 07.03.2025

*Satish Kumar Patra*  
By the Applicant

*Debadutta Kanungo*  
Through Counsel



## LIST OF DATES

Date	Event/Description
25.08.2009	Office Memorandum No. 13543/ Ind-II-NOC-4851 issued regarding disposal of solid waste.
09.09.2023	Letter from Opposite Party No. 4 requesting the disposal of solid waste.
22.08.2023	Consent order no. 560 RO/SPCB/KNG/07/2019 (APC & WPC) issued by the State Pollution Control Board.
10.11.2023	RTI application filed to the Hon'ble Chief Minister of Odisha.
11.11.2023	RTI application filed to the Hon'ble Governor of Odisha.
11.11.2023	RTI application filed to the Chief Secretary of Odisha.
06.12.2023	Letter from Opposite Party No. 4 intimating the Panchayat Samiti, Dharmashala regarding the dumping work.
10.01.2024	RTI applications filed to the Hon'ble President of India, Hon'ble Prime Minister of India, and the Hon'ble Minister of Environment and Forest.
20.03.2024	Notice No. 1113 issued by the State Pollution Control Board (Opposite Party No. 2) to Opposite Party No. 1 under Section- 33(A) of Water (PCP) Act 1974 and Section- 31(A) of Air (PCP) Act 1981.
08.03.2024	No Objection Certificate obtained from the Member of Zilla Parishad, Jajpur.
18.04.2024	Response to the show-cause notice No. 1113 received by Opposite Party No. 2 from Opposite Party No. 1.
28.11.2024	RTI Appeal filed by the applicant to the Member Secretary & 1st Appellate Authority seeking information regarding further proceedings after the show-cause notice.
06.09.2024	Joint inspection scheduled by Opposite Party No. 2 and Opposite Party No. 3.

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...OPPOSITE PARTIES

**MEMO OF PARTIES**

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SATISH KUMAR BISWAL, aged about 50 years, S/O- SANTOSH  
BISWAL, GARHAMADHUPUR, JAJPUR, ODISHA, PIN -755023, e-  
MAIL - [mailmesatisbiswal@gmail.com](mailto:mailmesatisbiswal@gmail.com)

...APPLICANT

Vs

1. M/s K L RESOURCES PVT LTD THROUGH ITS MANAGING  
DIRECTOR, AT- SUNDARIA, PO-NEULAPUR, TEHSIL-  
DHARMASHALA, DIST – JAJPUR, CIN-U24111OR2006PTC008817,  
e-MAIL- [info@klresources.com](mailto:info@klresources.com)

2. REGIONAL OFFICE, KALINGA NAGAR THROUGH ITS REGIONAL OFFICER, ODISHA STATE POLLUTION CONTROL BOARD, GOVERNMENT OF ODISHA, AT- DHABALAGIRI, NEAR OMC OFFICE, J.K. ROAD, PO- FERRO CHROME PLANT DIST-JAJPUR- 755019, ODISHA, INDIA. e-MAIL- [rospcb.kalinganagar@ospceboard.org](mailto:rospcb.kalinganagar@ospceboard.org)
3. CENTRAL POLLUTION CONTROL BOARD THROUGH ITS CHAIRMAN, MINISTRY OF ENVIRONMENT FOREST AND CLIMATE CHANGE, GOVERNMENT OF INDIA, PARIVESH BHAVAN, EAST ARJUN NAGAR, DELHI -110032, e-MAIL- [ccb.cpcb@nic.in](mailto:ccb.cpcb@nic.in)
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5. ODISHA STATE POLLUTION CONTROL BOARD THROUGH ITS MEMBER SECRETARY, A-118, UNIT – VII, NILAKANTHA NAGAR, BHUBANESWAR, ODISHA PIN- 751012, e- MAIL: [membersecretary@ospceboard.org](mailto:membersecretary@ospceboard.org).
6. MINISTRY OF ENVIRONMENT, FORESTS & CLIMATE CHANGE THROUGH ITS SECRETARY, GOVT. OF INDIA, INDIRA PARYAVARAN BHAWAN, JORBAGH, NEW DELHI – 110003 e-MAIL: [secy-moef@nic.in](mailto:secy-moef@nic.in).
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8. COLLECTOR AND DISTRICT MAGISTRATE (JAJPUR),  
OFFICE OF THE COLLECTOR AND DISTRICT MAGISTRATE,  
JAJPUR-755001, ODISHA, e-MAIL: [dm-jajpur@nic.in](mailto:dm-jajpur@nic.in)
9. MEMBER OF ZILLA PARISHAD JAJPUR, ZONE-13, AT- JAJPUR  
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10. PANCHAYAT SAMITI DHARMSALA JAJPUR, DHARMASALA  
BLOCK, AT/ PO-JARAKA, DISTRICT-JAJPUR, PIN-755050, e-MAIL -  
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.....OPPOSITE PARTIES

## SYNOPSIS

This application is filed under Section 14 R/W Section 18 (1) & (2) of the National Green Tribunal Act, 2010, before the Hon'ble National Green Tribunal, Eastern Zone Bench, Kolkata, seeking redressal of grievances related to environmental violations concerning the illegal disposal of solid waste from a Chrome Ore Beneficiation Unit operated by Opposite Party No. 1. The waste was illegally dumped in the premises of Opposite Party No. 4 to fill an abandoned laterite quarry, in violation of consent orders issued by the State Pollution Control Board (SPCB). The dumping, which affects local land fertility, groundwater, and air quality, violates provisions of the Water (Prevention and Control of Pollution) Act, 1974, and the Air (Prevention and Control of Pollution) Act, 1981.

The applicant, a Government of Odisha, Accredited freelance Journalist and Civil Society Activist, approached various authorities, including the Hon'ble Chief Minister and the Hon'ble Prime Minister of India, through multiple representations since November 2023, seeking action against the illegal dumping. Despite raising concerns, the applicant faced non-responsiveness from the authorities. Following these representations, a notice was issued by the SPCB (Opposite Party No. 2) to Opposite Party No. 1 on March 20, 2024, directing them to cease the disposal of solid waste until proper consent was obtained. A show-cause notice was also issued, which warned of potential action if compliance was not ensured.

However, the applicant claims that no significant progress has been made by the authorities in addressing the violations, prompting further RTI appeals. The response received indicates that a joint inspection was planned but no action has been taken yet. The applicant asserts that the dumping of solid waste is illegal, arbitrary, and in clear violation of the statutory consent orders issued under Section- 24 of Water (PCP) Act 1974 and Section – 21 of Air (PCP) Act 1981. Furthermore, the authorizations and letters presented by Opposite Parties,

including no-objection certificates and requests for consent, are deemed insufficient, dubious, and non-compliant with the prevailing legal framework.

It is of utmost importance to recognize that the interaction of rainwater with solid hexavalent chromium can result in the formation of toxic effluent, as the slightly acidic nature of rainwater dissolves the chromium compounds, creating a contaminated solution. Additionally, when such chromium compounds are deposited on surfaces such as soil, roads, or industrial sites, rainwater runoff can carry these hazardous compounds into nearby water bodies or drainage systems, thereby producing effluent that remains toxic and carcinogenic even in diluted forms, posing significant environmental and public health risks. According to the reports, the current concentrations of hexavalent chromium and total chromium at the identified dumping site are 3.191 mg/l and 2.279 mg/l, respectively. These concentrations, upon contact with water through natural or anthropogenic means, have the potential to generate toxic effluents that exceed the permissible concentration levels, thereby posing an imminent threat to the environment and human life.

The Dharmashala Mahavidyalaya, situated in a region of cultural, spiritual, and commercial significance, is surrounded by the Lord Gokarneswar Temple, Langudi Hills, the National Highway No. 16, the commercial town of Jaraka, and the Industrial Training Center, with a bustling local market and the Brahmani River in proximity. The illegal infiltration of hexavalent chromium and total chromium into the groundwater in this area constitutes a severe and immediate threat to the health and safety of thousands of individuals, including students, vendors, tourists, and local residents, who depend on this water for daily consumption. Such contamination would result in widespread water pollution, soil degradation, and damage to natural vegetation, leading to irreversible ecological damage. The presence of these toxic substances poses severe health risks, including cancer, organ damage, and other chronic diseases, thereby

infringing upon the fundamental right of the affected population to a safe and healthy environment. If left unaddressed, the continued presence of these pollutants will result in catastrophic and enduring harm to both public health and the environment, potentially precipitating a full-scale environmental disaster with long-term consequences for the local community and the natural ecosystem.

The application seeks legal intervention to ensure enforcement of environmental laws, appropriate legal action against the responsible parties, and to prevent further harm to the local environment and public health. The applicant stresses the urgent need for effective action from Opposite Party No. 2 and 3, as no corrective measures have been initiated despite the ongoing violations.

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1. M/s K L RESOURCES PVT LTD THROUGH ITS MANAGING  
DIRECTOR, AT- SUNDARIA, PO-NEULAPUR, TEHSIL-  
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OFFICER, ODISHA STATE POLLUTION CONTROL BOARD,  
GOVERNMENT OF ODISHA, AT- DHABALAGIRI, NEAR OMC  
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JAJPUR-755001, ODISHA, e- MAIL: [dm-jajpur@nic.in](mailto:dm-jajpur@nic.in)
9. MEMBER OF ZILLA PARISHAD JAJPUR, ZONE-13, AT- JAJPUR  
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[ori-dharmasala@nic.in](mailto:ori-dharmasala@nic.in), THROUGH ITS CHAIRMAN

.... OPPOSITE PARTIES

**MOST RESPECTFULLY SHOWETH:**

1. That the addresses of the Opposite Parties herein above are provided for the service of notices of this application and the address of the Applicant is given above for service of notices to the applicant.
2. That the present application is being filed under Section 14 of the National Green Tribunal Act, 2010 ('NGT Act, 2010' for short) by the applicant who is affected under Article 19 and 21 of Constitution of India. The Applicant herein is aggrieved from the inaction of the State (defined under Article - 12), towards protection of the environment and ecology.
3. That this Hon'ble Tribunal has the jurisdiction to hear the present original application, which involves a substantial question relating to environment, arising out of the implementation of the enactments specified in 'Schedule I' of the National Green Tribunal Act, 2010.
4. That this Application is filed within the limitation period according to Section- 14(3) of the NGT Act, 2010.
5. That the applicant herein is a Government of Odisha, Accredited Freelance Journalist by profession who has been actively contributing as active member of civil society. He is presently serving as the Organising Secretary of the Odisha Union Working Journalist Association, President of the Bhumiputra Biju Pattnaik Shramik Sangha, President of the Odisha State NACP (HIV/AIDS) Staff Welfare Association, and President of the Dharmasala Pahada Parbata Surakhya Mancha in Jajpur, Odisha.

6. That the application herein concerns an illegal dumping of solid wastes generated from a Chrome Ore Beneficiation Unit handled by Opposite Party No. 1, in the premises of Opposite Party No. 4 to fill up an abandoned laterite quarry. The said conduct is undertaken in contravention to consent order, to establish and operate, as issued by Odisha State Pollution Control Board (hereinafter referred as SPCB) at Bhubaneswar, Odisha. The said non-compliance attracts a violation under Section- 24 of Water (PCP) Act 1974 and Section – 21 of Air (PCP) Act 1981.
7. That the applicant, being an active member of the civil society, approached to administrative authorities of Opposite Party No. 4, Local Authorities and District administration as well, concerning detrimental effects that shall cause to the ground water, land fertility, air quality etc, due to the aforesaid dumping. Subsequently, the non-responsive and unaccountable behaviour of such authorities disgruntled the applicant.
8. That the aggrieved applicant was compelled to file numerous representations, which included but not limited to the then Hon'ble Chief Minister of Odisha since 10.11.2023, the then Hon'ble Governor of Odisha since 11.11.2023, the then Chief Secretary of Odisha since 11.11.2023, the then Hon'ble President of India since 10.01.2024, the then Hon'ble Prime Minister of India since 10.01.2024 and the then Hon'ble Minister Environment and Forest since 10.01.2024.

*The abovesaid initial representations concerning the deleterious conduct of Opposite Party No.1 in the premises of Opposite Party 4 are annexed herein as Annexure- 1, 1A, 1B, 1C, 1D & 1E respectively.*

9. That pursuant to aforesaid numerous representations, multitude of enquiries and compelling follow-up pertaining to protocols, the grievances finally culminated into a directive by Opposite Party No. 2, whereby a notice was issued to Opposite Party No. 1 (vide Notice No. 1113 dated 20.03.2024), under Section- 33(A) of Water (PCP) Act 1974 and Section – 31(A) of Air (PCP) Act 1981, to stop disposal of solid waste until necessary consent from the Board. Furthermore, a show cause notice was issued as to why consent in favour of your unit shall not be revoked, and direction shall not be issued to stop plant operations, to be replied within 15 days. It is crucial to acknowledge that it was also directed through the notice that failing to comply with such notice or upon unsatisfactory reply, action shall be deemed that can be taken by Opposite Party No. 2, without any further notice.

*The Notice No. 1113 dated 20.03.2024, under Section- 33(A) of Water (PCP) Act 1974 and Section – 31(A) of Air (PCP) Act 1981 and amendment thereof issued by Opposite Party No. 2 is annexed herein as Annexure – 2.*

10. That the applicant, finding no progress as corrective actions towards the alleged detrimental conduct, after the aforesaid notice, filed a RTI Appeal on 28.11.2024, to the Opposite Party No. 5 (also the 1<sup>st</sup> Appellate Authority), to seek information in pursuance of further proceedings after notice (aforementioned in paragraph 8) was issued against Opposite Party No. 1.

11. That the Opposite Party No. 2 responded to the abovesaid RTI Appeal wherein it states that the reply of the show cause notice No. 1113 dated 20.03.2024 was received on 18.04.2024. Additionally, a joint inspection was also scheduled by both the concerned authorities of Opposite Party No.

2 and Opposite Party No. 3 on 06.09.2024, whose report is yet to be received by Opposite Party No.2.

*The response to RTI Appeal dated 18.04.2024 supplied by Opposite Party No. 2 is annexed herein as Annexure -3.*

12. That the abovesaid response reveals a clear violation, of requisite compliances subject to which consent was issued, to the Opposite Party No. 1. The Office Memorandum No. 13543/ Ind-II-NOC-4851 dated 25.08.2009 annexed in the said response explicitly mentions that the solid waste shall be suitably disposed in an identified disposal area so that there is no washout of solids during rains and to avoid any dust nuisance. These solid wastes also contain frequently excavated deposits from impervious tailing pond where effluents are directly discharged from the plant. Additionally, consent order no. 560 RO/SPCB/KNG/07/2019 (APC & WPC) dated 22.08.2023 also mentions about the proper classification and disposal of solid wastes to the satisfaction of the Board i.e. Opposite Party No. 2.
13. That the solid wastes as abovementioned in paragraph 12 includes slimes and tailings which are illegally dumped in contravention to the consent order granted under Section- 25/26 of Water (PCP) Act 1974 and Section – 21 of Air (PCP) Act 1981. The said conduct attracts non-compliance of the directives making the Opposite Party No. 1 liable for legal action according to provisions of the said acts.
14. That the Opposite Party No.1 asserts in its response that they have dumped, the generated solid wastes to fill an abandoned laterite quarry in the premises of Opposite Party No. 4, upon a request made by Opposite

Party No. 4 vide Letter no. 399/23 dated 09.09.2023. It shall be not out of place to mention that an authoritative academic position carries no discretion to infringe upon jurisdictions vested in Concerned State Authorities, specific to the purposes. The Opposite Party No. 4 has no authority in this regard to request for disposing solid waste materials without requisite consent from the concerned authorities in this regard. Moreover, the same letter infuses suspicion, as it was never produced before the applicant or any member of civil society, while inquiring in person or through RTIs, upon the said incident before Opposite Party No. 4 and other concerned authorities. It is significant to acknowledge that the said letter, donot take any precedence over the terms and conditions set forth in consent order, which are issued in consonance with law, time being in force.

15. That according to the aforesaid response, the Opposite Party No. 4 has also intimated the Opposite Party No. 10 regarding the dumping work to fill their abandoned laterite site within the premises. The said Letter No. 519/23 was dated 06.12.2023, which was more than two months, since the date of request floated by Opposite Party No. 4 towards dumping of the solid wastes to the Opposite Party No. 1. The intimation requesting consent shall not be deemed as consent in the first place. Additionally, the same letter was never been produced before the applicant or any member of civil society upon being inquired through RTI or in person. The aforesaid inconsistencies in the letter infuses doubt regarding its authenticity as the illegal dumping of the solid wastes was also in progress by that time.

16. That the no objection certificate obtained from the Opposite Party No. 9 vide letter no. 9 dated 08.03.2024 is also skeptical, as much as the illegal dumping was already in progress by then. The same letter stands

questionable on the grounds that it is a post-dated consent after alleged request has been made on 09.09.2023. i.e. with an interval of more than five months. Prior to that, the same letter was also not produced earlier during enquiries, in person or through RTI filed by the applicant or other members of civil society. Moreover, this no objection certificate is also insufficient towards the illegal dumping been undertaken overriding the consent terms and conditions issued by Opposite Party No. 2 in accordance to law.

17. That it shall be not out of place to mention that the Local Authorities play a significant role in implementing solid waste management according to Solid Waste Management Rules, 2015. In the present concern, there has been no appropriate order which comply towards requisite consent for the said illegal solid waste disposal.
18. That Opposite Party No. 1 has stated to have stopped their dumping of solid wastes, which had commenced through the request of Opposite Party No. 4. Additionally, the Opposite Party No. 1 been affirmed to the consent order, is deemed to have knowledge in regard to dumping at a designated place. Having been sound of all legal implications, the Opposite Party No. 1 committed this undesirable conduct.
19. That pursuant to the *GENERAL STANDARDS FOR DISCHARGE OF ENVIRONMENT POLLUTANT'S PART – A: EFFLUENTS*, published by Central Pollution Control Board, April 2021 the following are concentration standards necessitated for hexavalent chromium and total chromium as shows under Sl No. 17 and 18 of the table,

Sl. No.	Parameters	Standards			
		Inland surface	Public sewers	Land for irrigation	Marine Coastal Areas
		(a)	(b)	(c)	(d)
15.	Lead (as pb) mg/1 max.	01.	1.0	--	2.0
16.	Cardmium (as Cd) mg/1 max.	2.0	1.0	--	2.0
17.	Hexavalent Chromium (as Cr + 6) mg/l max.	0.1	2.0	--	1.0
18.	Total Chromium (as Cr) mg/l max.	2.0	2.0	--	2.0

*The GENERAL STANDARDS FOR DISCHARGE OF ENVIRONMENT POLLUTANT'S PART – A: EFFLUENTS, published by Central Pollution Control Board annexed herein as Annexure- 4.*

20. That following a joint inspection carried out by the CPCB officials and OSPCB officials dated 29.12.2023 to verify the complaint received with regard to illegal dumping. The observations are reported on 17.10.2024 by the concerned authority pertaining to the solid waste sample collected from four direction mentioned as below:

c. From the same site composite solid waste sample was collected from four direction on 08.01.2024 and sent to Central laboratory for analysis of Hexavalent chromium in mg/l (STLC extraction 1:10 ratio) & Total chromium in mg/l (TCLP extraction 1:20 ratio).

Analysis Report of composite solid waste sample vide letter no. 734 dtd.18.01.2024:					
Sl. No.	Date of sampling	Location of sampling point	Hexavalent chromium in mg/l (STLC extraction 1:10 ratio)	Total chromium in mg/l (TCLP extraction 1:20 ratio)	Standards/Regulatory Limits
1.	08.01.2024	Solid waste dump site inside the abandoned laterite quarry within the premises Dharmasala of Mahavidyalaya, Jaraka, Jajpur	3.191	2.279	5 mg/l

**N.B-** It is revealed from analysis report that the Hexavalent chromium in mg/l & Total chromium in mg/l from the Solid waste dump site inside the abandoned laterite quarry within the premises Dharmasala of Mahavidyalaya, Jaraka, Jajpur are within the board's Standards/ Regulatory Limits i.e., 5 mg/l.

*The joint inspection by the CPCB and OSPCB officials dated 29.12.2023 to verify the complaint received regarding illegal dumping, submitted its report on 17.10.2024 annexed herein as Annexure- 5.*

21. That it is extremely pertinent to note that if rainwater comes into contact with solid waste containing hexavalent chromium, in its solid form, it can potentially produce effluent. The rainwater, which is slightly acidic, interacts with these solid chromium compounds, they dissolve and form a chromium-contaminated solution. Additionally, if the solid chromium is deposited on surfaces like soil, roads, or industrial sites, rainwater can pick up the chromium compounds, creating contaminated runoff that could flow into nearby water bodies or drainage systems and ground water as well. This runoff would constitute effluent containing hexavalent chromium, which remains toxic and carcinogenic even in diluted forms, posing significant environmental and health risks. Similarly, Chromium compounds are often soluble in water, so when rainwater interacts with chromium, it can dissolve and form a contaminated solution. This solution would be considered effluent if it is released into the environment, posing potential environmental and health hazards.
22. It is significant to acknowledge that the current concentration levels of the hexavalent chromium and chromium is 3.191 mg/l and 2.279 mg/l respectively, at said dumping site, according to the aforesaid reports. When such concentrations, comes in contact with water through natural means through as rain water or anthropogenic means through spillage, watering etc, it carries the potential of producing toxic effluents exceeding the general concentration levels of hexavalent chromium and chromium, as referred in Para 18 table, which shall detrimentally affect the environment and human lives.
23. Furthermore, the Dharmashala Mahavidyalaya is a region of profound cultural, spiritual, and commercial importance. It is surrounded by the ancient Lord Gokarneswar Temple in the North, Langudi Hills housing significant Buddhist monuments in the south, by the National Highway No.

16 to the east and the commercial town of Jaraka, and to the west by the Industrial Training Center. Adjacent to the premises is a bustling local market, with the Brahmani River flowing in proximity. The unlawful and hazardous percolation of hexavalent chromium and total chromium effluents, into the groundwater of the vicinity shall constitute an imminent threat to the health and safety of daily populations which includes school children, college students, vendors, tourists, local residents, etc feed upon such ground water for drinking and other essential uses. The infiltration of such high concentration effluents shall not only compromise the fertility of the soil and the integrity of natural vegetation, but also would have widespread water contamination which is likely to cause long-term ecological damage. Furthermore, the presence of these toxic substances presents significant health risks, including but not limited to, cancer, organ damage, and various chronic diseases, thereby violating the fundamental rights of the affected population to a safe and healthy environment. The ongoing presence of such pollutants, if not addressed immediately, will result in irreparable harm to both the environment and the public health, and may lead to a full-scale environmental disaster with severe and enduring consequences for the local community and the natural ecosystem.

24. That it can be observed as evident that the justifications averred by the Opposite Party No.1 towards dumping of solid wastes into the premises of Opposite Party No. 4 was illegal, arbitrary and clear violation in accordance to the prevailing laws.
25. That it is abundantly clear that the actions of Opposite Party No. 1, including the unauthorized disposal of solid wastes in violation of the consent order, constitute a flagrant disregard for the statutory framework governing waste management and environmental protection. Furthermore,

the purported authorizations, including letters and no-objection certificates, are insufficient, dubious, and fail to override the binding terms of the consent order, rendering such actions illegal and liable for legal action as per the applicable provisions of law.

26. That the prima facie response of the Opposite Party No. 1, upon the aforesaid show cause notice reveals clear violation. It is disappointing to note that till time no appropriate action has been taken. The Opposite Party No. 2 or 3 has not initiated any legal action upon Opposite Party No. 1 and 4 pertaining to the said conduct.

### PRAYER

In the present circumstances and in the interest of justice, it is most respectfully prayed that this Hon'ble Tribunal be pleased to pass an order thereby:

1. Directing the Opposite Party No. 2 and 3 to take appropriate action in compliance to the aforesaid provisions of law, for violating of terms and conditions of consent order, by Opposite Party No.1.
2. Directing administrative measures to address the failure of the relevant authorities, to ensure compliance with their duty, to protect and preserve the surrounding environment.
3. Directing administrative action and imposing exemplary fine to the Opposite Party No. 1 and 4 towards irreparable loss caused to the natural and human environment, till the adverse effect continues, due to such illegal dumping, and to compensate with requisite remedies for revival and restoration of the existing environment as affected.

4. Pass any other order or directions that this Hon'ble Court may deems fit and proper in the facts and circumstances of the present case.

BHUBANESWAR

DATE – 07.03.2025

*Satish Kumar Rana*

By the Applicant

*Debadutta Kanungo*

Through Counsel



**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL,  
EASTERN ZONE BENCH: KOLKATA**

**Original Application No. \_\_\_\_\_/2024**

(Under Section 14 R/W Section 18 (1) & (2) Of the National Green Tribunal  
Act, 2010)

**IN THE MATTER OF**

SATISH KUMAR BISWAL, aged about 50 years, S/O- SANTOSH  
BISWAL, GARHAMADHUPUR, JAJPUR, ODISHA, PIN -755023

...APPLICANT

Vs

M/s K L RESOURCES PVT LTD, AT- SUNDARIA, PO-NEULAPUR,  
TEHSIL-DHARMASHALA, DIST – JAJPUR & OTHERS.

...OPPOSITE PARTIES

**AFFIDAVIT**

I, Sri Satish Kumar Biswal, aged about 50 years, S/O- Santosh Biswal,  
AT – GARHAMADHUPUR, Dist – JAJPUR, Odisha, PIN - 755023 do  
hereby solemnly affirm and state as follows: -

1. That I am the applicant in the above-mentioned application and is competent to swear this affidavit.
2. That I have read over the contents of Original Application alongwith this accompanying affidavit and the same are true to the best of my knowledge and belief and is drafted upon my instruction.

Satish Kumar Bera,

DEPONENT

VERIFICATION

Verified on this the 07th day of Feb 2025 at Bhubaneswar that the contents of the above original application are true and correct. No part of it is false and nothing material has been concealed there from.



The above Deponent being identified by me, Advocate, Bhubaneswar, are before me. The Deponent states the contents in the application are true to the best of his/her knowledge.

*[Handwritten signature of Satish Kumar Bera]*

Satish Kumar Bera

DEPONENT

HARA MOHAN JENA  
NOTARY PUBLIC  
Govt. of Orissa, Regd. No. 1385  
LIS-84, Bhima Tangi  
Bhubaneswar-751002  
Ph. 992479, 9957427282

Identified by me  
Debadutta Kanungo



Advocate Debadutta Kanungo  
O-1479/2021  
Ph No. 6370722235  
E-mail: [debadutta.kanungo@gmail.com](mailto:debadutta.kanungo@gmail.com)

URGENT LETTER FOR TODAY

**SATISH KUMAR BISWAL**

Accredited Journalist, Freelancer, Youth Leader BJD, Social Worker  
Organizing Secretary: Odisha Union of Working Journalist Association  
President, Bhumi Putra Biju Patnaik Sramik Sangh  
President, Odisha State NACP (HIV/AIDS) Staff Welfare Association  
President: Dharmasala Pahada Parbat Surakshya Mancha  
Ex Genetal Secretary State Yuva BJD, Ex Zilla Parisad Member,  
At-Bhubanpur, Po-Gadamadhupur, Ps-Jenapur, Dist-Jajpur  
Mb: 9437019117, E mail id: mailmesatisbiswal@gmail.com

Ltn- 245 / 23

Date 10 .11. 2023

ମାନ୍ୟବର, ଶ୍ରୀଯୁକ୍ତ ନବୀନ ପଟ୍ଟନାୟକ, ମୁଖ୍ୟମନ୍ତ୍ରୀ, ଓଡ଼ିଶା

ବିଷୟ- ଓଡ଼ିଶା ସରକାରଙ୍କ ଦ୍ୱାର୍ଥେ ଓ ଧର୍ମଶାଳାକୁ ରକ୍ଷା କରିବା ପାଇଁ ମୁଖ୍ୟମନ୍ତ୍ରୀଙ୍କ କାର୍ଯ୍ୟାଳୟ ଭୁବନେଶ୍ୱରରେ ହସ୍ତକ୍ଷେପ କରି ୨ ଦିନ ମଧ୍ୟରେ କାର୍ଯ୍ୟାନୁଷ୍ଠାନ ବିବରଣୀ ପ୍ରଦାନ ପାଇଁ ଅନୁରୋଧ / ନଚେତ୍ ମାନ୍ୟବର ଗ୍ରାମ ତ୍ରିବୁକାଳ ଓ ଲୋକାୟୁକ୍ତଙ୍କ ଦ୍ୱାରସ୍ଥ ହେବା ନିଷ୍ପତ୍ତି

ମହାଶୟ, ନିବେଦ୍ୟ ଏହି କି, ଯାଜପୁର ଜିଲ୍ଲାର ଧର୍ମଶାଳା ବିଧାନସଭା କ୍ଷେତ୍ର ସହ ପ୍ରବାଦ ପୁରୁଷ ବିଜୁ ପଟ୍ଟନାୟକ, ମୁଖ୍ୟମନ୍ତ୍ରୀ ନବୀନ ପଟ୍ଟନାୟକଙ୍କ ଆବେଦିକ ସମ୍ପର୍କ ରହିଛି । ପରେ ପାଇବ ତି ଅଧକ୍ଷ ଭି.କେ. ପାଣିଆନ ସାହେବଙ୍କ ବିକାଶ ମୁକ୍ତ କାର୍ଯ୍ୟାଧାର, ମଣିଷ ପଣିଆକୁ ଲୋକ ଆଦର କରନ୍ତି । ଧର୍ମଶାଳାରେ ବିଜୁ ଜନତା ଦଳ ନାମରେ ଧର୍ମଶାଳାକୁ ଲୁଚା ଚାଲିଥିବା ବେଳେ ଶେଷକୁ ଧର୍ମଶାଳାର ପ୍ରାଣକେନ୍ଦ୍ର ଯାଉକା ବଜାର ଏବଂ ଧର୍ମଶାଳା ମହାବିଦ୍ୟାଳୟର ପରିବେଶକୁ ନଷ୍ଟ କରି ଦେବାର ଷଡ଼ଯନ୍ତ୍ର କରାଗଲା । ଧର୍ମଶାଳା ମହାବିଦ୍ୟାଳୟ କଡ଼ରେ ନିକଟସ୍ଥ ସୁନ୍ଦରିଆର କେ.ଏଲ ରିସୋର୍ସେସ ପ୍ରଭଭେଟ ଲିମିଟେଡ଼ର ହଜାର ହଜାର ତ୍ରିପ ବିଷକ୍ତ ବର୍ଯ୍ୟବସ୍ଥୁ ପକାଇ ଦିଆଗଲା । ଏଠାରେ ଥିବା ଏକ ଖାଲୁଆ ସ୍ଥାନରେ ଏହି ବିପଦଜନକ କେମିକାଲ ଯୁକ୍ତ ବର୍ଯ୍ୟବସ୍ଥୁ ପକାଇ ଦିଆଯାଉଛି । ଏହି ବର୍ଯ୍ୟବସ୍ଥୁ ଗୁଣ୍ଡ ଉଡ଼ି ଧର୍ମଶାଳାର ପ୍ରମୁଖ ସ୍ଥାନ ଧର୍ମଶାଳା ମହାବିଦ୍ୟାଳୟ ସଂପୂର୍ଣ୍ଣ ପ୍ରଦୂଷିତ ହୋଇ ଯାଇଛି । ପ୍ରତ୍ୟେକ ମହାବିଦ୍ୟାଳୟକୁ ଅଧିକ ସୁନ୍ଦର କରିବା ପାଇଁ ଆମ ପାଇବ ତି ଅଧକ୍ଷ ପ୍ରାଣମୂର୍ତ୍ତୀ ଉଦ୍ୟମ କରୁଛନ୍ତି । ଏହି କଲେଜର ବିକାଶ ପାଇଁ ମଧ୍ୟ ବ୍ୟାପକ ଅର୍ଥ ଆମ ସରକାର ପ୍ରଦାନ କରିଛି । ହେଲେ ହଜାର ହଜାର ତ୍ରିପ ବିଷକ୍ତ କେମିକାଲ ଯୁକ୍ତ ବର୍ଯ୍ୟବସ୍ଥୁ ପକାଯିବା ଫଳରେ ଏହି କଲେଜ କ୍ୟାମ୍ପସରେ ଆଉ ଭଲ ଗନ୍ଧଟିଏ ହୋଇ ପାରିବ ନାହିଁ । ଏହାର ପ୍ରଭାବରେ ଧର୍ମଶାଳା ବଜାର ଏବଂ ଆଖପାଖ ଅଂଚଳର ଭୂତଳ ଜଳସ୍ତର ପ୍ରଦୂଷିତ ହେବ । ଏହାର ବିଷକ୍ତ ଗନ୍ଧରେ ଧର୍ମଶାଳାର ମୁଖ୍ୟ ବଜାର ଯାଉକା ବଜାର ପ୍ରଦୂଷିତ ହେବ । ଏହାକୁ ଦେଖାଇ ପରେ ଖାଲ ପୋତା ଯାଇଥିବାର ଦର୍ଶାଯାଇ ସରକାରଙ୍କ ତରଫରୁ ମୋଟା ଅଙ୍କର ଅର୍ଥ ମଂଜୁର କରାଯାଇ ପଲ୍ଲୁ ବିକ କରାଯିବାର ଯୋଜନା ଚାଲିଛି । ଧର୍ମଶାଳାର ବିଭିନ୍ନ ଭୂଖଣ୍ଡର ନେଇ ପାଇବ ତି ବ୍ୟବସ୍ଥା ଅନୁସାରେ ଠିକଣା ପଦକ୍ଷେପ ଗ୍ରହଣ କରାଯାଇ ନଅକାରୁ ଲୋକେ ଆଉ ଉତ୍ତରେ ପ୍ରତିବାଦ କରୁ ନାହାନ୍ତି । ପଲରେ ଆମ ସରକାର ସାଧାରଣ ଲୋକଙ୍କ ବିଶ୍ୱାସ ହରାଉଛି ।

(P.T.O)

ବିନିତ ଅନୁରୋଧ

୧- ଏହି ଜମିର ମାଲିକ ହେଉଛନ୍ତି - ଓଡ଼ିଶା ସରକାର । ବିନା ପ୍ରଶାସନିକ ଅନୁମତିରେ ଏହି ବିଷ୍ଣୁ ବର୍ଯ୍ୟବସ୍ଥୁ କଲେଜ ପରି ପବିତ୍ର ଅନୁଷ୍ଠାନର ସ୍ଥାନରେ ପଢ଼ୁଛି । ଏଥିନେଇ ଏହି କାରଖାନା ବିରୋଧରେ ଆଲୋଚନା କାର୍ଯ୍ୟାନୁଷ୍ଠାନ ଗ୍ରହଣ କରାଯାଉ । ଏଥିନେଇ ଯୋଗ୍ୟ ଡାକ୍ତରୀ ସଂପୂର୍ଣ୍ଣ ସଂପ୍ଳ ବିରୋଧରେ ଏତଲା ରୁଜୁ କରାଯାଉ ।

୨- ଏହାର ପରିବହନରେ ଧର୍ମଶାଳା କଲେଜ ଏବଂ ଧର୍ମଶାଳା ବଜାରରେ ବ୍ୟାପକ ପ୍ରଦୂଷଣ ହୋଇଛି । କଲେଜ ବ୍ୟାପସରେ ଗୋଟିଏ ପରଷ୍ଟ ଏହି ବର୍ଯ୍ୟବସ୍ଥୁ ଗୁଣ୍ଡ ପଡ଼ି ରହିଛି । କଲେଜର କର୍ମଚାରୀ ଓ ସାଧାରଣ ଲୋକେ ବ୍ୟାପକ ବେଆଇନ ପ୍ରଦୂଷଣର ଶାକାର ହେଉଛନ୍ତି । ଏହା ବିରୋଧରେ କଠାଳ ଓ ପରିବେଶ ବିଭାଗ ଡାକ୍ତରୀ କଠୋର କାର୍ଯ୍ୟାନୁଷ୍ଠାନ ଗ୍ରହଣ କରାଯାଉ ।

୩- ଏଥିପାଇଁ ସ୍ଥାନୀୟ ଅଂଚଳର ଭୂତଳ ଜଳ ପ୍ରଦୂଷଣ ହେବା ସହ ବର୍ଷାଦିନେ ଏହା ଭାସି ଯାଇ ମଧ୍ୟ ବ୍ୟାପକ ପ୍ରଦୂଷଣ କରିବ । ଧର୍ମଶାଳା କଲେଜ ପରିସରରେ ଏହି ବିରାଟ ଅଂଚଳରେ ଆଉ ଗଛବୃକ୍ଷ ହେବ ନାହିଁ । ବିନା ପ୍ରଶାସନିକ ଅନୁମତିରେ ଏହି ବିଷ୍ଣୁ ବର୍ଯ୍ୟବସ୍ଥୁ ଏଠାରେ ପକାଯାଇ ଥିବାରୁ ଏହି କମ୍ପାନୀ ଏହାକୁ ପୁଣି ଉଠାଇ ଅନ୍ୟତ୍ର ନେଉ ।

୪- ଗୋଟିଏ ଡ୍ରାଏଂପ୍ଲଂଟରୁ ଏତିକି ପରିମାଣର ବର୍ଯ୍ୟବସ୍ଥୁ ବାହାରିଛି ଅର୍ଥ ଏଠାରେ କେତେ ପରିମାଣର କ୍ରୋମାଲଟ ଡ୍ରାଏ ହେଉଛି ଏହାର ଆକଳନ କରାଯାଉ । କାରଣ ଏହି କାରଖାନାରୁ ଦୈନିକ ଶହ ଶହ ଟ୍ରିପ କ୍ରୋମାଲଟ ଚୋରା ଚାଲଣ ହେଉଥିବାର ଦୀର୍ଘ ଦିନରୁ ଅଭିଯୋଗ ହେଉଛି । ହେଲେ ରାଜନୈତିକ ହତୁଛାୟା ପାଇଁ ଏହା ବିରୋଧରେ କୌଣସି କାର୍ଯ୍ୟାନୁଷ୍ଠାନ ହେଉନାହିଁ । ଏଥିପାଇଁ ଆମ ସରକାର କୋଟି କୋଟି ଟଙ୍କା ଚୋରା କ୍ରୋମାଲଟ ବାବଦରେ ହରାଉଛନ୍ତି । ଏହାର ଅଫରାଳରେ ମଧ୍ୟ ସରକାର ବହୁକୋଟି ଟଙ୍କାର ବାଣିଜ୍ୟ କର ହରାଉଛନ୍ତି ।

ବିନିତ ଅନୁରୋଧ, ସରକାରଙ୍କ ବିଧି ବ୍ୟବସ୍ଥା ଅନୁସାରେ ଅଭିଯୋଗ ନେଇ ପ୍ରଶାସନିକ ସ୍ତରରେ ଆଦାନ ପ୍ରଦାନ ହେଉଥିବା ପତ୍ରର ନକଲ ଜଣେ ଅଭିଯୋଗକାରୀ ଭାବେ ମୋତେ ମୋର କେନ୍ଦ୍ରପାଟଣାରେ ଥିବା ଠିକଣାରେ ପ୍ରଦାନ କରିବା ହେବେ । ଫଳରେ ଅଭିଯୋଗକାରୀ ନିଜ ଅଭିଯୋଗ ନେଇ ଅନ୍ଧାରରେ ନରହି ଅଭିଯୋଗର ସ୍ଥିତି ଜାଣି ପାରିବ । ରାଜ୍ୟର ଜଣେ ପ୍ରତିଷ୍ଠିତ ସାମ୍ବାଦିକ ଏବଂ ସ୍ତମ୍ଭକାର ଭାବେ ପ୍ରଶାସନର ଦୂରିତ ପଦକ୍ଷେପ ନେଇ ଖବର ଏବଂ ଲେଖା ପ୍ରକାଶ କରି ପାରିବି । - ଇତି -

ସତ୍ୟନୁ ବିଶ୍ୱାସ  
ସତ୍ୟ ବିଶ୍ୱାସ

Satish Kumar Panu

## ENGLISH TRANSLATION OF ANNEXURE -1

To

Hon'ble Shri Naveen Patnaik  
Chief Minister, Odisha

**Subject:** To safeguard the interests of the Odisha government and the Dharamshala constituency, the Chief Minister's office is urged to take immediate action regarding the incident and submit a report on the measures taken within two days. Failing this, the matter will be escalated to the Honorable Green Tribunal and Lokayukta.

**Respected Sir,**

The late Biju Patnaik and Hon'ble Chief Minister Naveen Patnaik have always shared an emotional connection with the people of the Dharamshala Assembly Constituency in Jajpur district. Additionally, ST Chairman V.K. Pandian has been tirelessly working towards development and humanitarian efforts in the region, earning the admiration of the public.

However, under the guise of the Biju Janata Dal, certain vested interests are conspiring to destroy the environment of Dharamshala. The Jarka Bazaar and Dharamshala Mahavidyalaya, which serve as the heart of the region, are at grave risk due to these activities.

It has come to our notice that KL Resources Pvt. Ltd. has dumped thousands of truckloads of toxic materials on the premises of Dharamshala College. This hazardous waste has severely polluted the college and its surrounding areas, which are centrally located in Dharamshala. Despite the state government's efforts in making educational institutions more beautiful and well-equipped, this reckless act is putting both the environment and public health in jeopardy.

The indiscriminate dumping of toxic chemicals will not only hinder afforestation efforts within the college campus but also contaminate the groundwater in Dharamshala Bazaar and the nearby localities. The poisonous fumes emitted from the waste are already affecting Jarka Bazaar, the region's main market, causing distress to residents and businesses alike.

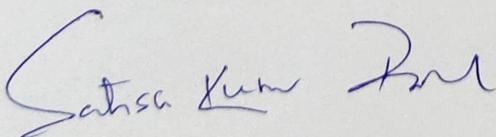
There are also allegations that college authorities are attempting to procure funds under false pretenses by falsely claiming the need to fill up vacant spaces on campus. Additionally, due to fear of reprisal, the public is refraining from protesting against the ongoing corruption in Dharamshala, leading to growing mistrust in the government.

I bring this matter to your attention with the strong hope that immediate action will be taken against this illegal activity in the best interests of the public and the sacred land of Sri Jagannath Mahaprabhu.

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### **My Requests:**

1. The land is owned by the Government of Odisha. Dumping hazardous waste without administrative approval is a serious violation. Legal action should be initiated against the responsible company. A formal complaint should be lodged with the police.



2. The transportation and disposal of these toxic materials have caused severe pollution in Dharamshala College and its surrounding marketplace. The hazardous waste is lying unattended on the college campus, endangering students, staff, and the general public. The Forest and Environment Department must take strict action.
3. If left unaddressed, these toxic substances will pollute the groundwater in the local area. Additionally, during the monsoon season, runoff will further spread the contamination. This will prevent the growth of trees and vegetation, affecting the ecological balance. The company responsible must be ordered to remove the waste immediately and relocate it to a safer disposal site.
4. The dumped material originates from a chromite waste washing plant. There are strong allegations that hundreds of truckloads of chromite are being transported illegally under political protection. Due to this, the government is incurring losses worth crores of rupees. Immediate action is needed to prevent further loss of state revenue.
5. I request that copies of all official correspondence related to this complaint, including formal requests and administrative responses, be shared with me. As a journalist and columnist of repute, I intend to publish an article highlighting the urgent steps taken by the administration in response to this pressing issue.

I sincerely urge you to intervene in this matter at the earliest and ensure necessary legal and environmental safeguards are implemented. Your swift action will help restore public faith in the government and prevent an impending ecological disaster.

Satish Kumar

**SATISH KUMAR BISWAL**

Accredited Journalist, Youth Leader, Freelancer, Social Worker  
 President, Bhumiputra Biju Patnaik Sramik Sangh  
 President, Odisha State NACP (HIV/AIDS) Staff Welfare Association  
 President: Dharmasala Pahada Parbat Surakshya Mancha  
 Ex ZillaParisad Member, Member Road Safety Committee  
 At-Bhubanpur, Po-Gadamadhupur, Ps-Jenapur, Dist-Jajpur  
 Mb: 9437019117, E mail id: mailmesatisbiswal@gmail.com

Lt n- 67/ 24

Date 10.06.2024

ମାନ୍ୟବର, ଶ୍ରୀଯୁକ୍ତ ମହାମହିମ ରାଜ୍ୟପାଳ, ଓଡ଼ିଶା

ବିଷୟ- ପ୍ରଧାନମନ୍ତ୍ରୀଙ୍କ କାର୍ଯ୍ୟାଳୟ ହସ୍ତକ୍ଷେପ ପରେ ବି ପ୍ରଦୂଷଣ ନିୟନ୍ତ୍ରଣ ବୋର୍ଡର ଦୁର୍ନୀତି ନେଇ ୫ ଦିନ ମଧ୍ୟରେ କାର୍ଯ୍ୟାନୁଷ୍ଠାନ ବିବରଣୀ ପ୍ରଦାନ କରାନଗଲେ ମାନ୍ୟବର ଓଡ଼ିଶା ହାଇକୋର୍ଟରେ ମାମଲା ଗୁଜୁ ନିଷ୍ପତି

ମହାଶୟ, ମୋର ପତ୍ର ସହ ଗତ ୦୯.୦୧.୨୪ ରିଖରେ ମାନ୍ୟବର ମୁଖ୍ୟମନ୍ତ୍ରୀଙ୍କୁ ପ୍ରଦାନ କରିଥିବା ପତ୍ର ନଂ-୦୯/୨୪ ସଂଲଗ୍ନ ରହିଛି । ଏହି ପତ୍ରର ନକଲ ଜଜାଳ ଓ ପରିବେଶ ବିଭାଗର ସଚିବଙ୍କୁ ପ୍ରଦାନ କରାଯାଇଛି । ଏଥିନେଇ ଗତ ୦୯.୦୧.୨୪ ରିଖରେ ମାନ୍ୟବର ମୁଖ୍ୟମନ୍ତ୍ରୀ, ମୁଖ୍ୟ ଶାସନ ସଚିବ, ଜଜାଳ ଓ ପରିବେଶ ବିଭାଗର ସଚିବଙ୍କ ନିକଟରେ ଇ ଅଭିଯୋଗ ନଂ- ସିଏମ୭୨୦୨୪୪୦୨୭୭୦, ସିଏସ୨୦୨୪୪୦୨୭୭୨, ଡିଇପିଟି୨୦୨୪୪୦୨୭୭୩ କରାଯାଇଛି । ହେଲେ ତେପୁଟି ଏନଭର୍ସାମେଣ୍ଟ ଇଞ୍ଜିନିୟର ଏମ.ଏମ.ସି ଏହି ଅଭିଯୋଗର ଉତ୍ତର ନଦେଇ ପୋର୍ଟାଲରେ ମୋର ପୂର୍ବ ଅଭିଯୋଗର ଉତ୍ତରକୁ ସ୍ଥାନ ଦେଇଛନ୍ତି । ୦୯.୦୧.୨୪ ରିଖରେ ହୋଇଥିବା ଅଭିଯୋଗର ଉତ୍ତର ଗତ ୦୯.୦୧.୨୪ ରିଖରେ କିପରି ପ୍ରଦାନ କରାଗଲା ?

ବିନମ୍ର ନିବେଦନ-

୧-ଗତ ୦୯.୦୧.୨୪ ରିଖରେ ହୋଇଥିବା ଉପରୋକ୍ତ ଇ ଅଭିଯୋଗରେ ଉତ୍ତରରେ ୦୯.୦୧.୨୪ ରିଖରେ ସ୍ୱାକ୍ଷର ଥିବା ପତ୍ରର ସ୍ଥାନିତ କରାଯିବା ନେଇ କାର୍ଯ୍ୟାନୁଷ୍ଠାନ ଗ୍ରହଣ କରାଯାଉ ।

୨-ଉପରୋକ୍ତ ଇ ଅଭିଯୋଗ ଗୁଡ଼ିକରେ ଥିବା ମୋର ପତ୍ର ନଂ-୦୯/୨୪ ୦୯.୦୧.୨୪ କୁ ବିଭାଗୀୟ ସଚିବଙ୍କ ପ୍ରତ୍ୟକ୍ଷ ତତ୍ପରାଧାନରେ ଅନୁଧ୍ୟାନ କରାଯାଇ ଏହି ପତ୍ରର ଅଭିଯୋଗର ସାରଂଶରେ ଥିବା ପ୍ରତ୍ୟେକ ପଏଣ୍ଟ ନେଇ ଉତ୍ତର ପ୍ରଦାନ କରାଯାଉ ।

୩- ପ୍ରଧାନମନ୍ତ୍ରୀଙ୍କ କାର୍ଯ୍ୟାଳୟ ହସ୍ତକ୍ଷେପ ପରେ ଗତ ୦୯.୦୧.୨୪ ଅପ୍ରେଲ ୨୦୨୪ ରିଖରେ ସେଂଟ୍ରାଲ ପଲ୍ୟୁସନ କଂଟ୍ରୋଲ ବୋର୍ଡ ତରଫରୁ ରାଜ୍ୟ ପ୍ରଦୂଷଣ ନିୟନ୍ତ୍ରଣ ବୋର୍ଡ ପ୍ରଦାନ କରିଥିବା ପତ୍ର ସଂଲଗ୍ନ ରହିଛି । ଏଥିପୂର୍ବରୁ ମଧ୍ୟ ସେଂଟ୍ରାଲ ପଲ୍ୟୁସନ କଂଟ୍ରୋଲ ବୋର୍ଡ ତରଫରୁ ବହୁ ପତ୍ର ପ୍ରଦାନ କରାଯାଇଛି । ହେଲେ ରାଜ୍ୟ ପ୍ରଦୂଷଣ ନିୟନ୍ତ୍ରଣ ବୋର୍ଡ ଅଦ୍ୟାବଧି କୌଣସି କାର୍ଯ୍ୟାନୁଷ୍ଠାନ ଗ୍ରହଣ କରିନାହିଁ କିମ୍ବା କାର୍ଯ୍ୟାନୁଷ୍ଠାନ ବିବରଣୀ ପ୍ରଦାନ କରିନାହିଁ । ଏହି ବଡ଼ ଧରଣର ଦୁର୍ନୀତିରେ ରାଜ୍ୟ ପ୍ରଦୂଷଣ ନିୟନ୍ତ୍ରଣ ବୋର୍ଡ ଅଧିକାରୀ ସଂପୃକ୍ତ ବୋଲି ସ୍ପଷ୍ଟ ହେଉଛି ।

ଦିନିତ ଅନୁରୋଧ, ସରକାରଙ୍କ ବିଧି ବ୍ୟବସ୍ଥା ଅନୁସାରେ ଏହି ଅଭିଯୋଗ ନେଇ ପ୍ରଶାସନିକ ସ୍ତରରେ ଆଦାନ ପ୍ରଦାନ ହୋଇଥିବା ପତ୍ରର ନକଲ ଜଣେ ଅଭିଯୋଗକାରୀ ଭାବେ ମୋତେ ପ୍ରଦାନ କରାଯାଉ । ଫଳରେ ଅଭିଯୋଗକାରୀ ନିଜର

*Satish Kumar Biswal*

ଅଭିଯୋଗ ନେଇ ଅନ୍ଧାରରେ ନରହି ଅଭିଯୋଗର ସ୍ଥିତି ଜାଣିପାରିବ । ରାଜ୍ୟର ଜଣେ ପ୍ରତିଷ୍ଠିତ ସାମ୍ବାଦିକ ଓ ସ୍ତମ୍ଭକାର ଭାବେ ପ୍ରଶାସନର ଦ୍ୱିତୀୟ ପଦକ୍ଷେପ ନେଇ ଖବର ଓ ଲେଖା ପ୍ରକାଶ କରିପାରିବି । ଇତି

ସତୀଶ କୁମାର ବିଶ୍ୱାଳ

ବି.ସୁ- ପତ୍ରର ଅବିକଳ ନକଲ ମାନ୍ୟବର ମୁଖ୍ୟ ଶାସନ ସଚିବ ଓଡ଼ିଶା, ମାନ୍ୟବର ସଚିବ ଜଙ୍ଗଲ ଓ ପରିବେଶ ବିଭାଗଙ୍କ ଅବଗତ ଏବଂ କାର୍ଯ୍ୟାନୁଷ୍ଠାନ ନିମନ୍ତେ ପ୍ରଦାନ କରାଗଲା ।

Satish Kumar  
Rm

**ENGLISH TRANSLATION OF ANNEXURE -1A**

To

Hon'ble His Excellency the Governor, Odisha

**Subject:** After the Intervention of the Prime Minister's Office – Urgent Action Required on Corruption in the Pollution Control Board – Legal Action to Follow if No Response Within 5 Days

**Respected Sir,**

On January 9, 2024, via Letter No. 09/24, I submitted a formal complaint to the Hon'ble Chief Minister of Odisha, with a copy forwarded to the Secretary, Forest and Environment Department. Additionally, an e-complaint was registered on the same date with the Hon'ble Chief Minister's Office, the Chief Secretary, and the Secretary of Forest and Environment Department under references CMO 2024406770, CS2024406772, and DEPT 2024406773.

However, Deputy Environmental Engineer M. M. Singh, instead of addressing the concerns raised in my latest complaint, has merely posted a response related to a previous complaint dated December 30, 2023. This raises a serious concern—how can a response to a prior complaint be considered as a resolution for an entirely separate complaint filed on January 9, 2024? Such actions indicate a lack of transparency and accountability within the Pollution Control Board.

**Humble Requests:**

1. Remediation action should be taken regarding the complaint filed on January 9, 2024, instead of citing an earlier response meant for the complaint dated December 30, 2023.
2. My Letter No. 09/24 dated January 9, 2024, and the associated e-complaints should be thoroughly reviewed under the direct supervision of the Secretary, and a detailed point-wise response should be provided addressing each concern raised in my complaint.
3. Following the intervention of the Prime Minister's Office, the Central Pollution Control Board issued a directive to the State Pollution Control Board on April 25, 2024, regarding this matter. Additionally, multiple letters have been issued by the Central Pollution Control Board in the past. However, the State Pollution Control Board has neither taken any corrective measures nor provided a report on actions taken. This strongly suggests the involvement of officials in large-scale corruption within the Pollution Control Board.

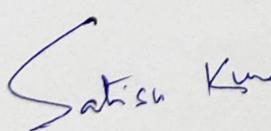
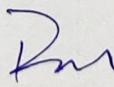
I also request copies of all official correspondence related to this complaint, including formal requests and administrative responses. As a journalist and columnist of repute, I intend to publish an article highlighting the urgent measures undertaken by the administration to address this pressing issue.

**With utmost regards,**

Satish Kumar Biswal

**Copy to:**

- Chief Secretary, Odisha
- Secretary, Forest & Environment Department, Odisha, for necessary action

URGENT LETTER FOR TODAY

**SATISH KUMAR BISWAL**

Accredited Journalist, Freelancer, Youth Leader BJD, Social Worker  
Organizing Secretary: Odisha Union of Working Journalist Association  
President, Bhumiputra Biju Patnaik Sramik Sangh  
President, Odisha State NACP (HIV/AIDS) Staff Welfare Association  
President: Dharmasala Pahada Parbat Surakshya Mancha  
Ex Genetal Secretary State Yuva BJD, Ex Zilla Parisad Member,  
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Mb: 9437019117, E mail id: mailmesatisbiswal@gmail.com

Ln- 246 / 23

Date 11 .11. 2023

ମାନ୍ୟବର, ଶ୍ରୀଯୁକ୍ତ ପ୍ରଦୀପ କୁମାର ଜେନା, ମୁଖ୍ୟ ଶାସନ ସଚିବ, ଓଡ଼ିଶା ସରକାର

ବିଷୟ- ଓଡ଼ିଶା ସରକାରଙ୍କ ସ୍ୱାର୍ଥ ଓ ଧର୍ମଶାଳାକୁ ରକ୍ଷା କରିବା ପାଇଁ ମୁଖ୍ୟ ଶାସନ ସଚିବ ଦ୍ୱାରା ଘଟଣାରେ ହତ୍ତକ୍ଷେପ କରି ୨ ଦିନ ମଧ୍ୟରେ କାର୍ଯ୍ୟାନୁଷ୍ଠାନ ବିବରଣୀ ପ୍ରଦାନ ପାଇଁ ଅନୁରୋଧ / ନଚେତ ମାନ୍ୟବର ଗ୍ରାମ ଟ୍ରିବୁନାଲ ଓ ଲୋକାୟୁକ୍ତଙ୍କ ଦ୍ୱାରା ହେବା ନିଷ୍ପତ୍ତି

ମହାଶୟ, ନିବେଦ୍ୟ ଏହି କି, ଯାଜପୁର ଜିଲ୍ଲାର ଧର୍ମଶାଳାର ପ୍ରାଣକେନ୍ଦ୍ର ଯାରକା ବଜାର ଏବଂ ଧର୍ମଶାଳା ମହାବିଦ୍ୟାଳୟର ପରିବେଶକୁ ନଷ୍ଟ କରି ଦେବାର ଉଦ୍ଦେଶ୍ୟ କରାଯାଇଛି । ଧର୍ମଶାଳା ମହାବିଦ୍ୟାଳୟ କଡ଼ରେ ନିକଟସ୍ଥ ସୁନ୍ଦରିଆର କେ.ଏଲ ରିସୋର୍ଟସ ପ୍ରକଳ୍ପେ ଲିମିଟେଡ଼ର ହଜାର ହଜାର ଟ୍ରିପ ବିଷାକ୍ତ ବର୍ଯ୍ୟବସ୍ତୁ ପକାଇ ଦିଆଗଲା । ଏଠାରେ ଥିବା ଏକ ବିରାଟ ଖାଲୁଆ ସ୍ଥାନରେ ଏହି ବିପଦଜନକ କେମିକାଲ ଯୁକ୍ତ ବର୍ଯ୍ୟବସ୍ତୁ ପକାଇ ଦିଆଯାଇଛି । ଏହି ବର୍ଯ୍ୟବସ୍ତୁ ଯୁକ୍ତ ଉଚ୍ଚ ଧର୍ମଶାଳାର ପ୍ରମୁଖ ସ୍ଥାନ ଧର୍ମଶାଳା ମହାବିଦ୍ୟାଳୟ ସଂପୂର୍ଣ୍ଣ ପ୍ରଦୂଷିତ ହୋଇ ଯାଇଛି । ପ୍ରତ୍ୟେକ ମହାବିଦ୍ୟାଳୟକୁ ଅଧିକ ସୁନ୍ଦର କରିବା ପାଇଁ ଆମ ଓଡ଼ିଶା ସରକାର ପ୍ରାଣମୂର୍ଚ୍ଛା ଉଦ୍ୟମ କରୁଛନ୍ତି । ଏହି କଲେଜର ବିକାଶ ପାଇଁ ମଧ୍ୟ ବ୍ୟାପକ ଅର୍ଥ ଆମ ସରକାର ପ୍ରଦାନ କରିଛନ୍ତି । ହେଲେ ହଜାର ହଜାର ଟ୍ରିପ ବିଷାକ୍ତ କେମିକାଲ ଯୁକ୍ତ ବର୍ଯ୍ୟବସ୍ତୁ ପକାଯିବା ଫଳରେ ଏହି କଲେଜ କ୍ୟାମ୍ପସରେ ଆଉ ଉଲ ଗନ୍ଧଟିଏ ହୋଇ ପାରିବ ନାହିଁ । ଏହାର ପ୍ରଭାବରେ ଧର୍ମଶାଳା ବଜାର ଏବଂ ଆଖପାଖ ଅଂଚଳର ଭୂତଳ ଜଳସ୍ତର ପ୍ରଦୂଷିତ ହେବ । ଏହାର ବିଷାକ୍ତ ଗନ୍ଧରେ ଧର୍ମଶାଳାର ମୁଖ୍ୟ ବଜାର ଯାରକା ବଜାର ପ୍ରଦୂଷିତ ହେବ । ଏହାକୁ ଦେଖାଇ ପରେ ଖାଲ ପୋତା ଯାଇଥିବାର ଦର୍ଶାଯାଇ ସରକାରଙ୍କ ତରଫରୁ ମୋଟା ଅଙ୍କର ଅର୍ଥ ମଂଜୁର କରାଯାଇ ଫଳ୍ପ ବିଲ କରାଯିବାର ଯୋଜନା ରାଲିଛି । ଧର୍ମଶାଳାର ବିଭିନ୍ନ ଭ୍ରାଷ୍ଟରୀର ନେଇ ପାଇବ ଟି ବ୍ୟବସ୍ଥା ଅନୁସାରେ ଠିକଣା ପଦକ୍ଷେପ ଗ୍ରହଣ କରାଯାଇ ନଥିବାରୁ ଲୋକେ ଆଉ ଭୟରେ ପ୍ରତିବାଦ କରୁ ନାହାନ୍ତି । ଫଳରେ ଆମ ସରକାର ସାଧାରଣ ଲୋକଙ୍କ ବିଶ୍ୱାସ ହରାଇଛି ।

(P.T.O)

Satish Kumar Biswal  
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ଆପଣଙ୍କ ନିଷ୍ଠା ସମଗ୍ର ରାଜ୍ୟ ପାଇଁ ଏକ ଦୃଷ୍ଟାନ୍ତ ଓ ବିଶ୍ୱାସଯୋଗ୍ୟ । ସେଥିପାଇଁ ଏଭଳି ଏକ ଜନବିରୋଧୀ ଏବଂ ବେଆଇନ କାର୍ଯ୍ୟ ନେଇ ତୁରନ୍ତ କାର୍ଯ୍ୟାନୁଷ୍ଠାନର ଦୃଢ଼ ଆଜ୍ଞା ସହ ଆପଣଙ୍କୁ ଜଣାଇଲି । ଶ୍ରୀ ଜଗନ୍ନାଥ ମହାପ୍ରଭୁଙ୍କ କରତ କଳ୍ୟାଣ ପାଇଁ ଏହି କାର୍ଯ୍ୟରେ ଆପଣଙ୍କ ଆଇନଗତ ହସ୍ତକ୍ଷେପ ପାଇଁ ନିବେଦନ କରୁଛି ।

ବିନିତ ଅନୁରୋଧ

୧- ଏହି ଜମିର ମାଲିକ ହେଉଛନ୍ତି - ଓଡ଼ିଶା ସରକାର । ବିନା ପ୍ରଶାସନିକ ଅନୁମତିରେ ଏହି ବିଷ୍ଣୁଙ୍କୁ ବର୍ଯ୍ୟବସ୍ଥୁ କଲେଜ ପରି ପବିତ୍ର ଅନୁଷ୍ଠାନର ସ୍ଥାନରେ ପଢ଼ୁଛି । ଏଥିନେଇ ଏହି କାରଖାନା ବିରୋଧରେ ଆଇନଗତ କାର୍ଯ୍ୟାନୁଷ୍ଠାନ ଗ୍ରହଣ କରାଯାଉ । ଏଥିନେଇ ଯୋଲିସ ଚରଫରୁ ସଂପୃକ୍ତ ସଂସ୍ଥା ବିରୋଧରେ ଏତଲା ରୁଜୁ କରାଯାଉ ।

୨- ଏହାର ପରିଚାଳନାରେ ଧର୍ମଶାଳା କଲେଜ ଏବଂ ଧର୍ମଶାଳା ବଜାରରେ ବ୍ୟାପକ ପ୍ରଦୂଷଣ ହୋଇଛି । କଲେଜ ବ୍ୟାପସରେ ଗୋଟିଏ ପରସ୍ତ ଏହି ବର୍ଯ୍ୟବସ୍ଥୁ ଗୁଣ୍ଡ ପଡ଼ି ରହିଛି । କଲେଜର କର୍ମଚାରୀ ଓ ସାଧାରଣ ଲୋକେ ବ୍ୟାପକ ବେଆଇନ ପ୍ରଦୂଷଣର ଶାକାର ହେଉଛନ୍ତି । ଏହା ବିରୋଧରେ ଜଜଲ ଓ ପରିବେଶ ବିଭାଗ ଚରଫରୁ କଠୋର କାର୍ଯ୍ୟାନୁଷ୍ଠାନ ଗ୍ରହଣ କରାଯାଉ ।

୩- ଏଥିପାଇଁ ସ୍ଥାନୀୟ ଅଂଚଳର ଭୂତଳ ଜଳ ପ୍ରଦୂଷଣ ହେବା ସହ ବର୍ଷାଦିନେ ଏହା ଭାସି ଯାଇ ମଧ୍ୟ ବ୍ୟାପକ ପ୍ରଦୂଷଣ କରିବ । ଧର୍ମଶାଳା କଲେଜ ପରିସରରେ ଏହି ବିରାଟ ଅଂଚଳରେ ଆଉ ଗଛବୃକ୍ଷ ହେବ ନାହିଁ । ବିନା ପ୍ରଶାସନିକ ଅନୁମତିରେ ଏହି ବିଷ୍ଣୁଙ୍କୁ ବର୍ଯ୍ୟବସ୍ଥୁ ଏଠାରେ ପକାଯାଇ ଥିବାରୁ ଏହି କମ୍ପାନୀ ଏହାକୁ ପୁଣି ଉଠାଇ ଅନ୍ୟତ୍ର ନେଉ ।

୪- ଗୋଟିଏ ଡ୍ୱାସିଂପ୍ଲ୍‌ରୁ ଏତିକି ପରିମାଣର ବର୍ଯ୍ୟବସ୍ଥୁ ବାହାରିଛି ଅର୍ଥ ଏଠାରେ କେତେ ପରିମାଣର କ୍ରୋମାଲଟ ଡ୍ୱାସ ହେଉଛି ଏହାର ଆକଳନ କରାଯାଉ । କାରଣ ଏହି କାରଖାନାରୁ ଦୈନିକ ଶହ ଶହ ଟ୍ରିପ କ୍ରୋମାଲଟ ଚୋରା ଚାଲାଣ ହେଉଥିବାର ଦୀର୍ଘ ଦିନରୁ ଅଭିଯୋଗ ହେଉଛି । ହେଲେ ରାଜନୈତିକ ଛତ୍ରଛାୟା ପାଇଁ ଏହା ବିରୋଧରେ କୌଣସି କାର୍ଯ୍ୟାନୁଷ୍ଠାନ ହେଉନାହିଁ । ଏଥିପାଇଁ ଆମ ସରକାର କୋଟି କୋଟି ଟଙ୍କା ଚୋରା କ୍ରୋମାଲଟ ବାବଦରେ ହରାଉଛନ୍ତି । ଏହାର ଅନ୍ତରାଳରେ ମଧ୍ୟ ସରକାର ବହୁକୋଟି ଟଙ୍କାର ବାଣିଜ୍ୟ କର ହରାଉଛନ୍ତି ।

ବିନିତ ଅନୁରୋଧ, ସରକାରଙ୍କ ବିଧି ବ୍ୟବସ୍ଥା ଅନୁସାରେ ଅଭିଯୋଗ ନେଇ ପ୍ରଶାସନିକ ସ୍ତରରେ ଆଦାନ ପ୍ରଦାନ ହେଉଥିବା ପତ୍ରର ନକଲ ଜଣେ ଅଭିଯୋଗକାରୀ ଭାବେ ମୋତେ ମୋର ଲେଟରପ୍ୟାତରେ ଥିବା ଠିକଣାରେ ପ୍ରଦାନ କରିବା ହେବେ । ଫଳରେ ଅଭିଯୋଗକାରୀ ନିଜ ଅଭିଯୋଗ ନେଇ ଅନ୍ତରରେ ନରହି ଅଭିଯୋଗର ସ୍ଥିତି ଜାଣି ପାରିବ । ରାଜ୍ୟର ଜଣେ ପ୍ରତିଷ୍ଠିତ ସାମ୍ବାଦିକ ଏବଂ ସ୍ତମ୍ଭକାର ଭାବେ ପ୍ରଶାସନର ଦୃଢ଼ିତ ପଦକ୍ଷେପ ନେଇ ଖବର ଏବଂ ଲେଖା ପ୍ରକାଶ କରି ପାରିବି । - ଜଡ଼ି -

ମୃତ୍ୟୁମ୍ ବିଜ୍ଞାନ  
ସତ୍ୟ ବିଶ୍ୱାସ

Satish Kumar

**ENGLISH TRANSLATION OF ANNEXURE -1B**

**To**

Hon'ble Shri Pradeep Kumar Jena  
Chief secretary, Govt. of Odisha

**Subject:** To safeguard the interests of the Odisha government and the Dharamshala constituency, the Chief Minister's office is urged to take immediate action regarding the incident and submit a report on the measures taken within two days. Failing this, the matter will be escalated to the Honorable Green Tribunal and Lokayukta.

**Respected Sir,**

The Jarka Bazaar and Dharamshala Mahavidyalaya, which serve as the heart of the region, are at grave risk due to these activities.

It has come to our notice that KL Resources Pvt. Ltd. has dumped thousands of truckloads of toxic materials on the premises of Dharamshala College. This hazardous waste has severely polluted the college and its surrounding areas, which are centrally located in Dharamshala. Despite the state government's efforts in making educational institutions more beautiful and well-equipped, this reckless act is putting both the environment and public health in jeopardy.

The indiscriminate dumping of toxic chemicals will not only hinder afforestation efforts within the college campus but also contaminate the groundwater in Dharamshala Bazaar and the nearby localities. The poisonous fumes emitted from the waste are already affecting Jarka Bazaar, the region's main market, causing distress to residents and businesses alike.

There are also allegations that college authorities are attempting to procure funds under false pretenses by falsely claiming the need to fill up vacant spaces on campus. Additionally, due to fear of reprisal, the public is refraining from protesting against the ongoing corruption in Dharamshala, leading to growing mistrust in the government.

I bring this matter to your attention with the strong hope that immediate action will be taken against this illegal activity in the best interests of the public and the sacred land of Sri Jagannath Mahaprabhu.

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**My Requests:**

1. The land is owned by the Government of Odisha. Dumping hazardous waste without administrative approval is a serious violation. Legal action should be initiated against the responsible company. A formal complaint should be lodged with the police.
2. The transportation and disposal of these toxic materials have caused severe pollution in Dharamshala College and its surrounding marketplace. The hazardous waste is lying unattended on the college campus, endangering students, staff, and the general public. The Forest and Environment Department must take strict action.

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3. If left unaddressed, these toxic substances will pollute the groundwater in the local area. Additionally, during the monsoon season, runoff will further spread the contamination. This will prevent the growth of trees and vegetation, affecting the ecological balance. The company responsible must be ordered to remove the waste immediately and relocate it to a safer disposal site.
4. The dumped material originates from a chromite waste washing plant. There are strong allegations that hundreds of truckloads of chromite are being transported illegally under political protection. Due to this, the government is incurring losses worth crores of rupees. Immediate action is needed to prevent further loss of state revenue.
5. I request that copies of all official correspondence related to this complaint, including formal requests and administrative responses, be shared with me. As a journalist and columnist of repute, I intend to publish an article highlighting the urgent steps taken by the administration in response to this pressing issue.

I sincerely urge you to intervene in this matter at the earliest and ensure necessary legal and environmental safeguards are implemented. Your swift action will help restore public faith in the government and prevent an impending ecological disaster.

Satish Kumar Paul

**SATISH KUMAR BISWAL**

Accredited Journalist, Freelancer

Youth leader, Social Worker,

Organizing Secretary: Odisha Union of Working Journalist Association

President: Dharmasala Pahada Parbat Surakshya Mancha

Working President Odisha State NACP (HIV/AIDS) Staff Welfare Association  
(OSNWA)

Ex-State General Secretary Biju Juba Janata Dal, Ex- Zilla Parishad Member

Permanent address- At-Bhubanpur, Po-Gadamadupur, Ps-Jenapur, Dist-Jajpur

Mb: 9437019117, E mail id: mailmesatisbiswal@gmail.com

Lt no. - 1001/24/3

Date: 10, Jan, 2024

To

The President of India

Subject: Urgent Appeal for Center-Level Inquiry on Illegal Dumping of Industrial Waste by  
K L Resources

Dear Sir/Madam,

I am writing to bring to your attention a grave environmental concern regarding the illegal dumping of industrial waste by K L Resources, a Chrome Ore Beneficiation plant situated in the Jajpur district of Odisha. The industrial waste, which contains hexavalent chromium, has been dumped in the premises of Dharmashall College (Public place), causing significant harm to the environment and posing a threat to the health and well-being of the local community.

We have already brought this matter to the attention of the Chief Ministry of Odisha, who directed the state Environment and Forest Department to conduct an investigation into the issue. Unfortunately, the investigation conducted by Mr MM Sahoo, Dy Environmental Engineer, appears to be compromised, claiming that the college principal had requested the dumping for future use.

We kindly request your immediate intervention and action on the following points:

I would like to draw your attention to the environmental clearance guidelines issued by the Ministry of Environment and Forests on 4th June 2009 to KL Resources, with letter number J-11015/528/200/IA.II(M). These guidelines clearly state that industrial waste should be dumped

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Satish Kumar Biswal

in a prescribed dumping yard to prevent adverse impacts on the environment and society. It is alarming that K L Resources has violated these guidelines by dumping waste in public places like colleges.

Moreover, the claim that a college principal would request the industry to dump waste within the college premises is highly questionable. The college and its surrounding areas are home to a natural environment, including ponds, playgrounds, greenery, and local society. The illegal dumping of industrial waste poses a significant threat to the entire ecosystem, affecting the life of the local community.

In light of the above, I kindly request the Ministry of Environment and Forests to take immediate and stringent action against K L Resources. Specifically, I urge you to:

1. Investigate the illegal dumping of industrial waste by K L Resources and take necessary legal actions as per the guidelines of the Ministry.
2. Reassess the investigation conducted by the population board, considering the compromised nature of the initial report.
3. Ensure that corrective measures are implemented to prevent further environmental damage and health hazards in the affected area.

We kindly request your esteemed Ministry to conduct a centre-level inquiry into this matter for a thorough and impartial examination. If the issue is not adequately addressed through official channels, we may be compelled to seek legal recourse to protect the rights of the affected community and uphold environmental regulations.

I am attaching below documents for your reference:

1. Photos of college premises where industrial waste is dumped.
2. State Environment and Forest Department report.
3. Environmental clearance guidelines issued by the Ministry of Environment and Forests

Sincerely

Satish Bixwal

Copy to

1. The Prime Minister of India.
2. Ministry of Environment and Forests

Satish Kumar Bixwal

**SATISH KUMAR BISWAL**

Accredited Journalist, Freelancer

Youth leader, Social Worker,

Organizing Secretary: Odisha Union of Working Journalist Association

President: Dharmasala Pahada Parbat Surakshya Mancha

Working President Odisha State NACP (HIV/AIDS) Staff Welfare Association  
(OSNWA)

Ex-State General Secretary Biju Juba Janata Dal, Ex- Zilla Parishad Member

Permanent address- At-Bhubanpur, Po-Gadamadupur, Ps-Jenapur, Dist-Jajpur

Mb: 9437019117, E mail id: mailmesatisbiswal@gmail.com

Lt no. - 1001/24/1

Date: 10, Jan, 2024

To

**The Prime Minister of India**

**Subject: Urgent Appeal for Center-Level Inquiry on Illegal Dumping of Industrial Waste  
by K L Resources**

Dear Sir/Madam,

I am writing to bring to your attention a grave environmental concern regarding the illegal dumping of industrial waste by K L Resources, a Chrome Ore Beneficiation plant situated in the Jajpur district of Odisha. The industrial waste, which contains hexavalent chromium, has been dumped in the premises of Dharmashall College (Public place), causing significant harm to the environment and posing a threat to the health and well-being of the local community.

We have already brought this matter to the attention of the Chief Ministry of Odisha, who directed the state Environment and Forest Department to conduct an investigation into the issue. Unfortunately, the investigation conducted by Mr MM Sahoo, Dy Environmental Engineer, appears to be compromised, claiming that the college principal had requested the dumping for future use.

**We kindly request your immediate intervention and action on the following points:**

I would like to draw your attention to the environmental clearance guidelines issued by the Ministry of Environment and Forests on 4th June 2009 to KL Resources, with letter

Satish Kumar Biswal

(P.T.O)

number J-11015/528/200/IA.II(M). These guidelines clearly state that industrial waste should be dumped in a prescribed dumping yard to prevent adverse impacts on the environment and society. It is alarming that K L Resources has violated these guidelines by dumping waste in public places like colleges.

Moreover, the claim that a college principal would request the industry to dump waste within the college premises is highly questionable. The college and its surrounding areas are home to a natural environment, including ponds, playgrounds, greenery, and local society. The illegal dumping of industrial waste poses a significant threat to the entire ecosystem, affecting the life of the local community.

In light of the above, I kindly request the Ministry of Environment and Forests to take immediate and stringent action against K L Resources. Specifically, I urge you to:

1. Investigate the illegal dumping of industrial waste by K L Resources and take necessary legal actions as per the guidelines of the Ministry.
2. Reassess the investigation conducted by the population board, considering the compromised nature of the initial report.
3. Ensure that corrective measures are implemented to prevent further environmental damage and health hazards in the affected area.

We kindly request your esteemed Ministry to conduct a centre-level inquiry into this matter for a thorough and impartial examination. If the issue is not adequately addressed through official channels, we may be compelled to seek legal recourse to protect the rights of the affected community and uphold environmental regulations.

Additionally, we kindly request that you share copies of all communication letters related to this matter for our records and to ensure transparency in the process.

I am attaching below documents for your reference:

1. Photos of college premises where industrial waste is dumped.
2. State Environment and Forest Department report.
3. Environmental clearance guidelines issued by the Ministry of Environment and Forests

Sincerely

Satish Bisen.

Satish Kumar Bisen

**SATISH KUMAR BISWAL**

Accredited Journalist, Freelancer

Youth leader, Social Worker,

Organizing Secretary: Odisha Union of Working Journalist Association

President: Dharmasala Pahada Parbat Surakshya Mancha

Working President Odisha State NACP (HIV/AIDS) Staff Welfare Association  
(OSNWA)

Ex-State General Secretary Biju Juba Janata Dal, Ex- Zilla Parishad Member

Permanent address- At-Bhubanpur, Po-Gadamadupur, Ps-Jenapur, Dist-Jajpur

Mb: 9437019117, E mail id: mailmesatishbiswal@gmail.com

Lt no. - 1001/24/2

Date: 10, Jan, 2024

To

**Ministry of Environment and Forests**

**Subject: Urgent Appeal for Center-Level Inquiry on Illegal Dumping of Industrial Waste  
by K L Resources**

Dear Sir/Madam,

I am writing to bring to your attention a ~~grave~~ environmental concern regarding the illegal dumping of industrial waste by K L Resources, a Chrome Ore Beneficiation plant situated in the Jajpur district of Odisha. The industrial waste, which contains hexavalent chromium, has been dumped in the premises of Dharmashall College (Public place), causing significant harm to the environment and posing a threat to the health and well-being of the local community.

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*Satish Kumar Biswal*

(P.T-0)

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3. Ensure that corrective measures are implemented to prevent further environmental damage and health hazards in the affected area.

We kindly request your esteemed Ministry to conduct a centre-level inquiry into this matter for a thorough and impartial examination. If the issue is not adequately addressed through official channels, we may be compelled to seek legal recourse to protect the rights of the affected community and uphold environmental regulations.

Additionally, we kindly request that you share copies of all communication letters related to this matter for our records and to ensure transparency in the process.

I am attaching below documents for your reference:

1. Photos of college premises where industrial waste is dumped.
2. State Environment and Forest Department report.
3. Environmental clearance guidelines issued by the Ministry of Environment and Forests

Sincerely

Satish Bhat

Satish Kumar Bhat



**REGIONAL OFFICE KALINGANAGAR**  
**STATE POLLUTION CONTROL BOARD, ODISHA**  
 (DEPARTMENT OF FOREST & ENVIRONMENT, GOVERNMENT OF ODISHA)  
 AT- DHABALAGIRI, NEAR OMC OFFICE, J.K Road, PO: Ferro Chrome Plant, Jajpur  
 DIST- JAJPUR-755019, ODISHA, INDIA

No. 1113 / 11NDDate: 20.03.2024

"By Registered Post/E-mail"

**DIRECTION UNDER SECTION 33 (A) OF THE WATER (PCP) ACT & 31(A) OF THE AIR  
 (PCP) ACT & AMENDMENT THEREOF.**

**Whereas**, you are operating a Chrome Ore Beneficiation unit in the name & style of M/s KL Resources Pvt Ltd, At-Sundaria, PO-Neulapur Tehsil-Dharmasala in the district of Jajpur having consent to operate valid up to 31.03.2028 for production of chrome concentrate of quantity 74,400 MT/Annum with specific conditions to comply.

**And whereas**, this office has received a complaint from Sri Satish Ku Biswal through public grievance redressal system portal, our head office & central pollution control board regarding dumping of waste generated from your plant at Dharmasala Mahavidyalaya, Jaraka, Dist-Jajpur;

**And whereas**, the Board official has inspected your unit on dtd. 29.12.2023 & samples of the waste were taken to verify the contamination of hexavalent chromium & total chromium and found that the above mentioned parameters are within the permissible limit;

**And whereas**, you have dumped the solid waste to filled up the abandoned laterite quarry inside the college premises at Dharmasala Mahavidyalaya, Jaraka without necessary consent for disposal of solid waste from State Pollution Control Board;

**And whereas**, the above non-compliance is a violation under the section 24 of Water (PCP) Act, 1974 & section 21 of Air (PCP) Act, 1981;

**Now, therefore**, you are hereby directed to stop immediately the disposal of solid waste until obtaining necessary consent from the Board and reply within 15 days from the date of issue of this notice as to why consent to operate in favour of your unit shall not be revoked under section 33A of the Water (PCP) Act, 1974 & section 31A of the Air (PCP) Act, 1981 and direction shall not be issued to stop operation of your industry. If you fail to submit any reply within the stipulated time or the reply submitted by you is found to be not satisfactory, action as deemed shall be taken without further notice.

*[Signature]*  
20.03.24

REGIONAL OFFICER

To,

Sri Ashok Kumar Panda, Authorized Signatory  
 M/s KL Resources Pvt Ltd (Chrome Ore Beneficiation Plant)  
 At/PO-Sundaria, Neulapur, Via-Chandikhole  
 Dist-Jajpur, Odisha

*[Signature]*  
Satish Kumar Panda

PTO



REGIONAL OFFICE, KALINGA NAGAR  
 STATE POLLUTION CONTROL BOARD, ODISHA  
 [DEPARTMENT OF FOREST, ENVIRONMENT & CLIMATE CHANGE, GOVERNMENT OF ODISHA]  
 At: Dhabalagiri (In Front of OMC Guest House) PO: Ferro Chrome Project,  
 Dist: Jajpur-755020, Odisha, India

No. 4028 / (RTI - 05)

Date: 09-12-2024

(By Regd. Post / E- Mail: [mailmesatisbiswal@gmail.com](mailto:mailmesatisbiswal@gmail.com))

To,

Sri Satish Kumar Biswal,  
 S/O: Santosh Biswal  
 At: Bhubanpur  
 PO: Gadamadhpur,  
 PS: Jenapur, Dist: Jajpur,  
 Odisha, Pin: 755023

Sub : Supply of information under Right to Information Act – 2005

Ref : 1<sup>st</sup> Appeal application of Sri Satish Kumar Biswal, S/O: Santosh Biswal, At: Bhubanpur,  
 PO: Gadamadhpur, PS: Jenapur, Dist: Jajpur, Odisha, Pin: 755023

Sir,

Please refer to your 1<sup>st</sup> Appeal application received on dated 28.11.2024 which was transferred from the Member Secretary & 1<sup>st</sup> Appellate Authority, State Pollution Control Board, Odisha, Bhubaneswar addressed to the undersigned requesting information relating to M/s. K. L. Resources (P) Ltd. & with telephonic discussion held on dtd. 09.12.2024. The reply of show cause notice is enclosed as annexure – I, The consent to operate certificate is enclosed as annexure –II and the consent to establish certificate is enclosed as annexure –III.

This is for your information.

Yours faithfully,

Public Information Officer  
 Regional Office of the  
 State Pollution Control Board Odisha  
 Kalinga Nagar

AES / Public Information Officer,  
 Regional Office, S.P.C. Board,  
 Kalinga Nagar

Memo No. \_\_\_\_\_ /

Date. \_\_\_\_\_

Copy forwarded to the Public Information Officer, State Pollution Control Board, A/118,  
 Nilakantha Nagar, Unit - 8, Bhubaneswar-12 for information. (By Post)

AES / Public Information Officer,  
 Regional Office, S.P.C. Board,  
 Kalinga Nagar

*Satish Kumar Biswal*

**Information Sought by Sri Satish Kumar Biswal**

01.	Show cause notice issued to M/s KL Resources Pvt.Ltd.	Vide Lt.No. 1113 dtd.20.03.2024
02.	Reply of Show cause notice	received by this office on dtd. 18.04.2024
03.	A joint visit is carried out in presence of Mr. Sahil Patel, Scientist C, Sri Subham Singh, SSA, HO, CPCB, New Delhi, Sri Bodhisatwa Mondal, SLA of Zonal Office, CPCB, Kolkatta, Smt. Leeta Soren, Dy. Env. Scientist, Er. Soumya Kanta Sethi, AEE of Head Office, SPCB, Odisha, Bhubaneswar, Sri H. S. Sahu, AES, Sri S. Sahu, AES, Sri S. S. Dwibedi, JLA of Regional Office, SPCB, Odisha, Kalinga Nagar.	On dtd. 06.09.2024 The report from CPCB is yet to be obtained by this office.

*Satish Kumar Biswal*

**K L RESOURCES PRIVATE LIMITED**

Ref: KLR/SPCB/RO/23-24/11

Date: 27th March 2024

To

The Regional Officer,  
Regional Office, Kalinganagar,  
State Pollution Control Board, Odisha  
At: Dhabalagiri, PO: F.C. Project, Jajpur Road,  
Dist: Jajpur, PIN-755020, Odisha.

E-mail : info@klresources.com

CIN : U24111OR2006PTC008817

Sub: Filling of abandoned laterite quarry in the premises of Dharmasala Mahavidyalaya with Slimes and Tailings generated from our Chrome Ore Beneficiation Plant(COBP) situated at Sundaria, Neulpur, Dharmasala, Dist: Jajpur, Odisha.

Ref: Your Letter No.1113/IND-61 Dtd.20.03.2024.

Dear Sir,

With reference to your letter under reference on above subject matter, we would like to submit following facts and clarifications for your kind information and compliances.

As per the installed capacity of the COBP; permissions obtained from SPCB to process lowgrade chrome ore; and present level of operations, it is generating 5,000 MT to 6,000 MT of tailings and slimes per month which are stored in the slime ponds and tailings yard located within the plant premises. All necessary measures are taken for protection of the environment and pollution control, as being verified by the State Pollution Control Board from time to time.

For rightful disposal of these solid wastes, these tailings and slimes were analyzed in the CSIR Laboratory of Institute of Minerals and Material Technology (IMMT), Bhubaneswar and State Pollution Control Board. The reports show that the concentrations of toxic and hazardous constituents in the tailings and slimes are way below the permissible limits prescribed under the Environment Protection Act 1986. Copies of the reports, permissions and related notifications are enclosed in this report for kind reference for suitable disposal of these solid wastes in an environmentally friendly manner.

Meanwhile, the Authorities of Dharmasala Mahavidyalaya approached M/s KL Resources Pvt Ltd to support them for filling back of abandoned laterite quarry within the premises of Dharmasala Mahavidyalaya to reclaim this land for the purpose of suitable plantation, beautification and its development for utilisation by the institution at the cost of M/s KL Resources Pvt Ltd for improvement of the environmental quality of the college premises as this deep and uneven surfaces can't be used for any purposes.

*Ashok Kumar Panda*

**REGD. OFFICE :** Plot No. 134/675, Kolathia, Mouza - Aiginia  
P.s. Khandagiri, BHUBANESWAR - 751 019, ORISSA, INDIA

Tel. : +91 674 2470616/17, Fax : +91 674 2470615

Works : At-Sundaria, P.O. : Neulpur, Near Chandikhoh, Dist.- Jajpur, Orissa

*Satish Kumar Patel*

# KL RESOURCES PRIVATE LIMITED

E-mail : info@klresources.com

CIN : U24111OR2006PTC008817

Therefore, it was examined and decided to take up the said backfilling of the above land in the premises of Dharmasala Mahavidyalaya by filling with the solid wastes (Tailings and Slimes) being generated by the COBP of M/s KL Resources Pvt Ltd at Sundaria, Dharmasala, Jajpur complying to the permissions of SPCB no: 2869/HWM-51 Dated 28-08-2023. No further quantities have been filled thereafter and such filling will not be resumed without your specific approval as directed.

M/s KL Resources Pvt Ltd being an environmentally and socially responsible Company, intend to support the College in the improvement of environment quality by developing plantation within their premises. On their request, it decided to take up the project of back filling of above abandoned laterite quarry with necessary precautionary measures for environment protection. M/s KL Resources Pvt Ltd also assure to take up plantation drive at its cost on the reclaimed land during the reclamation without creating hindrance for continuous filling, as requested by the College Authorities.

Following documents/permissions are attached related to filling of this abandoned laterite quarry in the premises of Dharmasala Mahavidyalaya.

- 01: Letter from the Principal, Dharmasala Mahavidyalaya.
- 02: Intimation from Principal to Panchayat Samiti, Dharmasala regarding this filling work.
- 03: No Objection Certificate from concerned Member of Zilla Parishad of Jajpur district.

With the above facts and documentations, we would like to submit the same in response to your letter under reference for your kind considerations and compliances with a further request to allow us to continue the said filling work with slimes and tailings available with us and further to be generated complying to the norms of such filling and in an environmentally friendly manner.

Thanking you,

Yours truly,

For KL Resources Pvt Ltd

*Ashok Kumar Panda*

(Ashok Kumar Panda)

Director

REGD. OFFICE : Plot No. 134/675, Kolathia, Mouza - Aiginia

P.s. Khandagiri, BHUBANESWAR - 751 019, ORISSA, INDIA

Tel. : +91 674 2470616/17, Fax : +91 674 2470615

Works : At-Sundaria, P.O. : Neulapur, Near Chandikhol, Dist.- Jajpur, Orissa

Page 2 of 2

*Satish Kumar Panda* 46

# DHARMASALA MAHAVIDYALAYA

NAAC ACCREDITED SECOND CYCLE, 'B' GRADE

E-mail : dharmasalamahavidyalaya@yahoo.com

Letter No. 399/23...

Date 09.09.2023

To,

The Director,  
KL Resources Pvt Ltd  
Plot No.134/675,Kolathia,Aiginia,  
Khandagiri,Bhubaneswar – 751019  
Odisha.

Kind Attn: Mr. Sibabrata Khadanga

**Sub:** Filling of abandoned laterite quarry within our premises with solid waste generated in your chrome Ore Beneficiation Plant at Neulpur.

Dear Sir,

It is to state that there is an abandoned laterite quarry within the premises of our college, which is lying vacant and unused because of its uneven surface condition and high depth. The details of this land are as below.

Mouza: Jamubania

Plot No.31,32,33/219

Khata No.77

Klsam: Gharabari

This quarry requires huge filling to make it usable for various purpose of college. We came to know that your plant generates huge quantities of solid waste which you may like to dispose. Therefore, we suggest and authorize you to fill the above abandon quarry with the solid waste being generated in your plant on continuous basis so that it can be filled over a period of time. Further, you are requested to level the land after filling and required plantation may be done so that future erosion of filled land can be avoided so that filled land can be used by the institution.

If this proposal is acceptable, you may start filling the above quarry within our premises at your cost with immediate effect.

Thanking You,

Yours truly,

*Tapan Kumar Mishra*  
Principal  
09.09.23  
DHARMASALA MAHAVIDYALAYA

*Satish Kumar*

# DHARMASALA MAHAVIDYALAYA

NAAC ACCREDITED SECOND CYCLE, 'B' GRADE

E-mail : dharmasalamahavidyalaya@yahoo.com

*Letter No. 519/23*

*Date: 06.12.2023*

To,

The Panchayat Samiti  
Dharmasala, Jajpur,  
Odisha

Sub: Consent regarding filling back of abandoned laterite quarry in the premises of Dharmasala Mahavidyalaya.

Dear Sir,

I would like to inform that there is an abandoned laterite quarry in the premises of Dharmasala Mahavidyalaya (Plot No.31,32,33/219; Khata No:77; Kism: Gharabadi). The reclamation of above land is essentially required as this abandoned uneven and high depth land can't be used for any purpose by Dharmasala Mahavidyalaya without back filling.

We have approached M/s KL Resources pvt.ltd. to fill this land with the solid waste being generated in their COBP at Sundaria for suitable plantation, beautification and its development for utilisation by the institution.

M/s KL resources pvt.ltd. has agreed to do the above filling work at their cost and complying to the norms of such filling with the solid waste (tailing and slimes) being generated by Chrome Ore Beneficiation Plant (COBP) of KLR at Sunduria as prescribed/stipulated by State Pollution Control Board (SPCB) of Odisha from time to time.

With the above facts, I would like to keep you informed and would like seek your consent to proceed with the above filling/reclamation work for the above proposed development of institution.

Thanking You,

*Jayanta Kumar Sahoo*  
Principal  
PRINCIPAL  
Dharmasala Mahavidyalaya  
06.12.23

Copy to: M/s KL Resources Pvt.Ltd.,134/675, Kolathis, Aiginia, Khandagiri, Bhubaneswar.

*Satish Kumar*

**SMRUTI REKHA BEHERA**

Mob : 7655023396

ZILLA PARISHAD MEMBER, JAJPUR  
ZONE NO-13

Letter No: 9

Date: 08/02/2024

**NO OBJECTION CERTIFICATE**

As discussed with and desired by the Principal, Dharmasala Mahavidyalaya and the Director, M/s KL Resources Pvt Ltd regarding filling back of abandoned laterite quarry in the premises of Dharmasala Mahavidyalaya (Plot No: 31, 32, 33/219; Khata No: 77; Kisam: Gharabari) to reclaim this land for the purpose of plantation, beautification and its development for utilisation by the institution, I, as the representative of people of the above locality, hereby consent the same without any objection for the proposed development subject to its execution complying to the norms of such filling with the solid waste (tailings and slimes) being generated by Chrome Ore Beneficiation Plant (COBP) of KLR at Sundaria as prescribed/stipulated by State Pollution Control Board (SPCB) of Odisha from time to time.

*Smruti Rekha Behera*  
**Zila Parishad**  
**Zone No. 13**  
(Smruti Rekha Behera)  
Member of Zilla Parishad Jajipur, Zone- 13,  
Jajpur, Odisha

*Smruti Rekha Behera*  
49



Annexure-II Tel: 06726-221153

Email: [rospcb.kalinganagar@ospcbboard.org](mailto:rospcb.kalinganagar@ospcbboard.org)

Website: [www.ospcbboard.org](http://www.ospcbboard.org)

**REGIONAL OFFICE, KALINGANAGAR**  
**STATE POLLUTION CONTROL BOARD, ODISHA**  
[DEPARTMENT OF FOREST & ENVIRONMENT, GOVERNMENT OF ODISHA]  
AT- DHABALAGIRI, NEAR OMC OFFICE, J.K Road, PO: Ferro Chrome Plant, Jajpur  
DIST- JAIPUR-755019, ODISHA, INDIA

No 2816 /KNG/IND/198

Date 22.08.2023 /

**CONSENT ORDER**

**CONSENT ORDER NO. 560 RO/SPCB/KNG/ 07/2019 (APC & WPC)**

**Sub: Consent to operate under section 25/26 of Water (PCP) Act, 1974 & 21 of the Air (PCP) Act, 1981.**

**Ref : Your online application No. 5035187 & This office consent to operate order no 904/KNG/IND/198 Dtd 31.03.2022**

Consent to operate is hereby granted under section 25 / 26 of Water (Prevention & Control of Pollution) Act, 1974 & under section 21 of Air (Prevention & Control of Pollution) Act, 1981 and rules framed there under to

**Name of the Industry** M/s. KL Resources Pvt Ltd  
(Chrome Ore Beneficiation Plant)

**Name of the Occupier & Designation** Mr Ashok Kumar Panda, Authorized Signatory

**Address** At-Sundaria PO-Neulapur, Dist-Jajpur, Odisha

This consent order is valid for the period up to **31.03.2028**.  
(This consent to operate order supersedes the earlier consent to operate granted vide this office letter no 904/KNG/IND/198 Dtd 31.03.2022)

This consent order is valid for the product quantity, specified outlets, discharge quantity and quality, specified chimney / stack, emission quantity and quality of emissions as specified below. This consent is granted subject to the general and special conditions stipulated therein.

**A. Details of Products Manufactured.**

<u>Sl. No.</u>	<u>Product.</u>	<u>Quantity.</u>
1	Chrome Concentrate(COB)	74,400 MT/Annum

P.T.O

*Satish Kumar Panda*



CONSENT ORDER

B. Discharge permitted through the following outlet subject to the standard.

Outlet No.	Description of outlet.	Point of discharge.	Quantity of discharge KLD or KL/hr	Prescribed standard.				
				pH	SS mg/l	O&G mg/l	Cr+6	
1	Domestic waste water	Soak pit via septic tank.	-	-	-	-	-	-
2	Wash water	Recycled through treatment by ETP	-	5.5-9.0	100	10	0.1	-

C. Emission permitted through the following stack subject to the prescribed standard.

Chimney Stack No.	Description of stack.	Stack height (m)	Quantity of emission	Prescribed standard. mg/Nm <sup>3</sup>				
1			-	PM	SO2	NOx	-	-
2			-	-	-	-	-	-

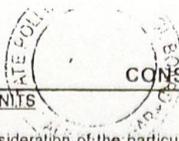
*The Unit shall maintain within its premises the prescribed Ambient Noise Level for Residential Area.*

D. Disposal of solid waste permitted in the following manner.

Sl. No.	Type of solid waste	Quantity generated (TPD)	Quantity to be reused on site (TPD)	Quantity to be reused off site (TPD)	Quantity disposed off (TPD)	Description of disposal site.
1	Tailings	-	-	-	-	to be stored in earmarked area
2	-	-	-	-	-	-

Contd...

*Satish Kumar Rom*

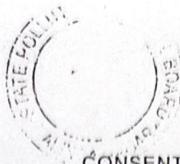


## CONSENT ORDER

## D. GENERAL CONDITIONS FOR ALL UNITS

- The consent is given by the Board in consideration of the particulars given in the application. Any change or alternation or deviation made in actual practice from the particulars furnished in the application will also be the ground liable for review/variation/revocation of the consent order under section 27 of the Act of Water (Prevention & Control of Pollution) Act, 1974 and section 21 of Air (Prevention & Control of Pollution) Act, 1981 and to make such variations as deemed fit for the purpose of the Acts
2. The industry would immediately submit revised application for consent to operate to this Board in the event of any change in the quantity and quality of raw material / and products / manufacturing process or quantity /quality of the effluent rate of emission / air pollution control equipment / system etc.
  3. The applicant shall not change or alter either the quality or quantity or the rate of discharge or temperature or the route of discharge without the previous written permission of the Board.
  4. The application shall comply with and carry out the directives/orders issued by the Board in this consent order and at all subsequent times without any negligence on his part. In case of non-compliance of any order/directives issued at any time and/or violation of the terms and conditions of this consent order, the applicant shall be liable for legal action as per the provisions of the Law/Act.
  5. The applicant shall make an application for grant of fresh consent at least 90 days before the date of expiry of this consent order.
  6. The issuance of this consent does not convey any property right in either real or personal property or any exclusive privileges nor does it authorize any injury to private property or any invasion of personal rights, nor any infringement of Central, State laws or regulation.
  7. This consent does not authorize or approve the construction of any physical structure or facilities or the undertaking of any work in any natural water course.
  8. The applicant shall display this consent granted to him in a prominent place for perusal of the public and inspecting officers of this Board.
  9. An inspection book shall be opened and made available to Board's Officers during the visit to the factory.
  10. The applicant shall furnish to the visiting officer of the Board any information regarding the construction, installation or operation of the plant or of effluent treatment system / air pollution control system / stack monitoring system any other particulars as may be pertinent to preventing and controlling pollution of Water / Air.
  11. Meters must be affixed at the entrance of the water supply connection so that such meters are easily accessible for inspection and maintenance and for other purposes of the Act provided that the place where it is affixed shall in no case be at a point before which water has been tapped by the consumer for utilization for any purposes whatsoever.
  12. Separate meters with necessary pipe-line for assessing the quantity of water used for each of the purposes mentioned below:
    - a) Industrial cooling, spraying in mine pits or boiler feed.
    - b) Domestic purpose
    - c) Process
  13. The applicant shall display suitable caution board at the place where the effluent is entering into any water-body or any other place to be indicated by the Board, indicating therein that the area into which the effluents are being discharged is not fit for the domestic use/bathing.
  14. Storm water shall not be allowed to mix with the trade and/or domestic effluent on the upstream of the terminal manholes where the flow measuring devices will be installed.
  15. The applicant shall maintain good house-keeping both within the factory and the premises. All pipes, valves, sewers and drains shall be leak-proof. Floor washing shall be admitted into the effluent collection system only and shall not be allowed to find their way in storm drains or open areas.
  16. The applicant shall at all times maintain in good working order and operate as efficiently as possible all treatment or control facilities or systems install or used by him to achieve with the term(s) and conditions of the consent.
  17. Care should be taken to keep the anaerobic lagoons, if any, biologically active and not utilized as mere stagnation ponds. The anaerobic lagoons should be fed with the required nutrients for effective digestion. Lagoons should be constructed with sides and bottom made impervious.
  18. The utilization of treated effluent on factory's own land, if any, should be completed and there should be no possibility of the effluent gaining access into any drainage channel or other water courses either directly or by overflow.
  19. The effluent disposal on land, if any, should be done without creating any nuisance to the surroundings or inundation of the lands at any time.
  20. If at any time the disposal of treated effluent on land becomes incomplete or unsatisfactory or create any problem or becomes a matter of dispute, the industry must adopt alternate satisfactory treatment and disposal measures.
  21. The sludge from treatment units shall be dried in sludge drying beds and the drained liquid shall be taken to equalization tank.
  22. The effluent treatment units and disposal measures shall become operative at the time of commencement of production.
  23. The applicant shall provide port holes for sampling the emissions and access platform for carrying out stack sampling and provide electrical outlet points and other arrangements for chimneys/stacks and other sources of emissions so as to collect samples of emission by the Board or the applicant at any time in accordance with the provision of the Act or Rules made therein.

Satish Kumar Bora



## CONSENT ORDER

24. The applicant shall provide all facilities and render required assistance to the Board staff for collection of samples / stack monitoring / inspection.
25. The applicant shall not change or alter either the quality or quantity or rate of emission or install, replace or alter the air pollution control equipment or change the raw material or manufacturing process resulting in any change in quality and/or quantity of emissions, without the previous written permission of the Board.
26. No control equipments or chimney shall be altered or replaced or as the case may be erected or re-erected except with the previous approval of the Board.
27. The liquid effluent arising out of the operation of the air pollution control equipment shall be treated in the manner and to ion of standards prescribed by the Board in accordance with the provisions of Water (Prevention and Control of Pollution) Act, 1974 (as amended).
28. The stack monitoring system employed by the applicant shall be opened for inspection to this Board at any time.
29. There shall not be any fugitive or episodal discharge from the premises.
30. In case of such episodal discharge/emissions the industry shall take immediate action to bring down the emission within the limits prescribed by the Board in conditions/stop the operation of the plant. Report of such accidental discharge /emission shall be brought to the notice of the Board within 24 hours of occurrence.
31. The applicant shall keep the premises of the industrial plant and air pollution control equipments clean and make all hoods, pipes, valves, stacks/chimneys leak proof. The air pollution control equipments, location, inspection chambers, sampling port holes shall be made easily accessible at all times.
32. Any upset condition in any of the plant/plants of the factory which is likely to result in increased effluent discharge/emission of air pollutants and / or result in violation of the standards mentioned above shall be reported to the Headquarters and Regional Office of the Board by fax / speed post within 24 hours of its occurrence.
33. The industry has to ensure that minimum three varieties of trees are planted at the density of not less than 1000 trees per acre. The trees may be planted along boundaries of the industries or industrial premises. This plantation is stipulated over and above the bulk plantation of trees in that area.
34. The solid waste such as sweeping, wastage packages, empty containers residues, sludge including that from air pollution control equipments collected within the premises of the industrial plants shall be disposed off scientifically to the satisfaction of the Board, so as no to cause fugitive emission, dust problems through leaching etc., of any kind.
35. All solid wastes arising in the premises shall be properly classified and disposed off to the satisfaction of the Board by :
  - i) Land fill in case of inert material, care being taken to ensure that the material does not give rise to leachate which may percolate into ground water or carried away with storm run-off.
  - ii) Controlled incineration, wherever possible in case of combustible organic material.
  - iii) Composting, in case of bio-degradable material.
36. Any toxic material shall be detoxicated if possible, otherwise be sealed in steel drums and buried in protected areas after obtaining approval of this Board in writing. The detoxication or sealing and burying shall be carried out in the presence of Board's authorized persons only. Letter of authorization shall be obtained for handling and disposal of hazardous wastes.
37. If due to any technological improvement or otherwise this Board is of opinion that all or any of the conditions referred to above requires variation (including the change of any control equipment either in whole or in part) this Board shall after giving the applicant an opportunity of being heard, vary all or any of such condition and thereupon the applicant shall be bound to comply with the conditions so varied.
38. The applicant, his/heirs/legal representatives or assignees shall have no claim whatsoever to the condition or renewal of this consent after the expiry period of this consent.
39. The Board reserves the right to review, impose additional conditions or condition, revoke change or alter the terms and conditions of this consent.
40. Notwithstanding anything contained in this conditional letter of consent, the Board hereby reserves to it the right and power under section 27(2) of the Water (Prevention & Control of Pollution) Act, 1974 to review any and/or all the conditions imposed herein above and to make such variations as deemed fit for the purpose of the Act by the Board.
41. The conditions imposed as above shall continue to be in force until revoked under section 27(2) of the Water (Prevention & Control of Pollution) Act, 1974 and section 21 A of Air (Prevention & Control of Pollution) Act, 1981.
42. In case the consent fee is revised upward during this period, the industry shall pay the differential fees to the Board (for the remaining years) to keep the consent order in force. If they fail to pay the amount within the period stipulated by the Board the consent order will be revoked without prior notice.
43. The Board reserves the right to revoke/refuse consent to operate at any time during period for which consent is granted in case any violation is observed and to modify/ stipulate additional conditions as deemed appropriate.

Satish Kumar Bora



**CONSENT ORDER**

**GENERAL CONDITIONS FOR UNITS WITH INVESTMENT OF MORE THAN Rs 50 CRORES, AND 17 CATEGORIES OF HIGHLY POLLUTING INDUSTRIES (RED A).**

1. The applicant shall analyse the emissions every month for the parameters indicated in TABLE B & C as mentioned in this order and shall furnish the report thereof to the Board by the 10<sup>th</sup> of the succeeding month.
2. The applicant shall provide and maintain at his own cost three ambient air quality monitoring stations for monitoring Suspended Particulate Matter, Sulphur Dioxide, Oxides of Nitrogen, Hydro-Carbon, Carbon-Monoxide and monitor the same once in a day/week/fortnight/month. The data collected shall be maintained in a register and a monthly extract be furnished to the Board.
3. The applicant shall provide and maintain at his own cost a meteorological station to collect the data on wind velocity, direction, temperature, humidity, rainfall, etc. and the daily reading shall be recorded and the extract sent to the Board once in a month.
4. The applicant shall forward the following information to the Member Secretary, State Pollution Control Board, Odisha, Bhubaneswar regularly.
  - a. Report of analysis of stack monitoring, ambient air quality monitoring meteorological data as required every month.
  - b. Progress on planting of trees quarterly.
5. The applicant shall install mechanical composite sampling equipment and continuous flow measuring / recording devices on the effluent drains of trade as well as domestic effluent. A record of daily discharge shall be maintained.
6. The following information shall be forwarded to the Member Secretary on or before 10<sup>th</sup> of every month.
  - a. Performance / progress of the treatment plant.
  - b. Monthly statement of daily discharge of domestic and/or trade effluent.
7. **Non-compliance with effluent limitations**
  - a) If for any reason the applicant does not comply with or is unable to comply with any effluent limitations specified in this consent, the applicant shall immediately notify the consent issuing authority by telephone and provide the consent issuing authority with the following information in writing within 5 days of such notification.
    - i) Causes of non-compliance
    - ii) A description of the non-compliance discharge including its impact on the receiving waters.
    - iii) Anticipated time of continuance of non-compliance if expected to continue or if such condition has been corrected the duration or period of non-compliance.
    - iv) Steps taken by the applicant to reduce and eliminate the non-complying discharge and Steps to be taken by the applicant too prevent the condition of non-compliance.
  - b) The applicant shall take all reasonable steps to minimize any adverse impact to natural waters resulting from non-compliance with any effluent limitation specified in this consent including such accelerated or additional monitoring as necessary to determine the nature and impact of the non-complying discharge.
  - c) Nothing in this consent shall be construed to relieve the applicant from civil or criminal penalties for non-compliance whether or not such non-compliance is due to factors beyond his control, such as break-down, electric failure, accident or natural disaster.
8. The applicant shall at his own cost get the effluent samples collected both before and after treatment and get them analysed at an approval laboratory every month for the parameters indicated in Part-D and shall submit in duplicate the report thereof to the Board.
9. The addition of various treatment chemicals should be done only with mechanical dosers and proper equipment for regulation of correct dosages determined daily and for proper uniform feeding. Crude practices such as dumping of chemicals in drains or sumps or trickling of acids or alkalies arbitrarily and utilizing poles for stirring etc. should not be resorted to.
10. In the disposal of treated effluent on land for irrigation, the industry shall keep in view of the need for,
  - Rotation of crops
  - Change of point of application of effluent on land
  - A portion of land kept fallow.
11. The adoption of these would avoid soil becoming sick or slate, the industry may ensure this in consultation with the Agriculture Department.
12. It is the sole responsibility of the industry to ensure that there are no complaints at any time from the royats in the surrounding areas as a result of discharge of sewage or trade effluent if any.
13. Proper housekeeping shall be maintained by a dedicated team.
14. The industry must constitute a team of responsible and technically qualified personnel who will ensure continuous operation of all pollution control devices round the clock (including night hours) and should be in a position to explain the status of operation of the pollution control measures to the inspecting officers of the Board at any point of time. The name of these persons with their contact telephone numbers shall be intimated to the concerned Regional Officer and Head Office of the Board and in case of any change in the team it shall be intimated to the Board immediately.

Satish Kumar



## CONSENT ORDER

## Special Conditions (Water &amp; Air Pollution Control)

1. The unit shall provide adequate dust containment-cum-extraction system/dust suppression system at all potential dust generating points of the plant including that of raw material handling and product handling area etc. to minimize fugitive dust emission.
2. Industry has to provide DFS at ground hopper, all transfer points of belt conveyor for effective control of fugitive dust within one month.
3. Effluent to be generated from ore washing, process, spillage & concentrate storage yards shall be adequately treated in ETP for removal of Cr<sup>6+</sup> & SS and treated effluent shall be 100% recycled.
4. Garland drain shall be provided along the boundary wall. Provision shall be made for collection of runoff water from the garland drain and water collected shall be treated in a sedimentation tank for further use inside the premises for green belt or water sprinkling etc. Under no circumstances, the contaminated water shall be allowed outside the premises without adequate treatment.
5. Raw materials shall store over impervious platform & under covered shed to avoid any wash out during rain & hence contamination run off or garland drain shall be provided all around the raw material and product dump area for preventing any entry of rain water into the area or flow of solids along with surface run off & the contaminated surface run off shall be channelized to the treatment system for proper treatment before discharge..
6. Tailings shall be stored in lined tailing pond/ impervious platform and garland drain which will lead to treatment system to collect surface run off of that area, treated surface run off shall be used for dust suppression.
7. Hazardous Wastes generated shall be disposed off according to Hazardous waste management & Handling Rule 2016 & amended thereof
8. All the internal roads should be black topped/concreted within the industry premises.
9. Dust suppression arrangement shall be provided on approach road by using water sprinklers / mobile water tanker.
10. Green belt of adequate width (at least two rows) shall be developed all along the plant boundary premises
11. The unit shall provide pollution control measures for controlling the fugitive dust emission and the ambient air quality inside the factory premises which shall conform to the National Ambient Air Quality Standards.
12. The unit shall maintain a record of chrome ore collected from different mines for processing and submitted to the board on every year.
13. The unit shall abide by all the provisions of Environment (Protection) Act, 1986 and Rules framed there under.
14. The unit shall submit a declaration by 30<sup>th</sup> of April every year that all the pollution control systems are in good condition and operating properly and waste water quality and ambient air quality conform to the prescribed standards and all the consent conditions have been complied with.
15. The Board reserves the right to revoke / refuse consent at any time during this period in case any violation is observed and to modify / stipulate additional conditions as deemed appropriate.

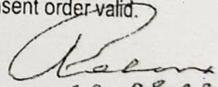
The occupier must comply with the conditions stipulated in section A,B,C,D and E to keep this consent order valid.

To,  
**Sri Ashok Kumar Panda, Authorized Signatory**  
**M/s KL Resources Pvt Ltd(Chrome Ore Beneficiation Plant)**  
**At/PO-Sundaria, Neulapur, Via-Chandikhole**  
**Dist-Jajpur, Odisha**

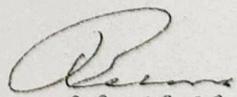
Memo No. 2817 / Dtd. 22.08.2023

Copy forwarded to:

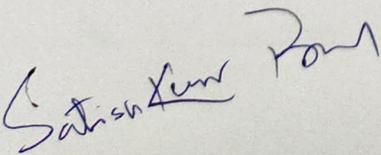
1. Member Secretary, S.P.C. Board, Odisha, Bhubaneswar
2. Collector & District Magistrate, Jajpur
3. General Manager, Regional Industries Centre, Jajpur
4. Dy. Director of Mines, Jajpur
5. Copy to Guard file.

  
22-08-23  
REGIONAL OFFICER  
Regional Officer

State Pollution Control Board, Odisha  
Kalinga Nagar, Jajpur

  
22-08-23  
REGIONAL OFFICER  
Regional Officer

State Pollution Control Board, Odisha  
Kalinga Nagar, Jajpur



BY REGD POST



OFFICE OF THE  
STATE POLLUTION CONTROL BOARD, ORISSA

Parivesh Bhawan, A/118, Nilakantha Nagar, Unit-VIII,  
Bhubaneswar - 751 012

No. 13543 /Ind-II-NOC-4851

Date 25.08.09

OFFICE MEMORANDUM

In consideration of the application for obtaining Consent to Establish for M/s KL RESOURCES PVT LTD. the State Pollution Control Board has been pleased to convey its Consent to Establish under section 25 of Water (Prevention & Control of Pollution) Act, 1974 and section 21 of Air (Prevention & Control of Pollution) Act, 1981 for production of Chrome Concentrate of Quantity 74,400 Tons /Annum from chrome ore beneficiation (COB) plant At - Sinduria Po- Neulapur, (plot no & khata no. as mentioned in the application form) in the district of Jajpur with the following conditions

**GENERAL CONDITIONS.**

- 1 This Consent to establish is valid for the product, quantity manufacturing process and raw materials as mentioned above & for a period of five years from the date of issue of this letter, provided commencement of production of the proposed project has not taken place in the meantime
- 2 If the proponent fails to start operation of the project but substantial physical progress has been made then a renewal of this consent shall be sought by the proponent
- 3 Adequate effluent treatment facilities are to be provided such that the quality of sewage and trade effluent satisfies the standards as prescribed under EP Rule or as prescribed by the Central Pollution Control Board and/or State Pollution Control Board or otherwise stipulated in the special conditions
- 4 All emission from the industry as well as the ambient air quality and noise are to conform to the standards as laid down under EP Rule/Central Pollution Control Board/State Pollution Control Board or otherwise stipulated in the special conditions
- 5 Adequate method of disposal of solid waste is to be adopted to avoid environmental pollution
- 6 The industry is to comply to the provisions of EP Act, 1986 and the rules made thereunder with their amendments from time to time such as the Hazardous Chemical/Manufacture, Storage and Import Rule, 1989 etc. The industry is also to comply to the provisions of Public Liability Insurance Act, 1991, if applicable.
- 7 The industry is to apply for grant of Consent to operate under section 25/26 of Water(Prevention & Control of Pollution)Act, 1974 & Air (Prevention & Control of Pollution)Act, 1981 (If coming under air pollution control area) at least 3 (three) months before the commercial production and obtain Consent to Operate
- 8 This consent to establish is subject to statutory and other clearances from Govt. of Orissa and / or Govt. of India as and when applicable

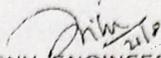
Satish Kumar Paul

SPECIAL CONDITIONS :-

- 1 The unit shall comply to all the conditions stipulated in the environmental clearance granted by MoEF, Govt. of India vide letter No. J-11015/528/208-IA.II(M) dtd.4.6.09.
- 2 The effluent generated by the unit shall be completely recycled. Under no circumstances, there shall be any discharge of effluent to outside the factory premises.
- 3 The settling pond and the effluent drains shall be made impervious to prevent the ground water from contamination due to seepage of effluent.
- 4 The treated water from the tailing pond is to be collected in an organized pit for recycling. The tailing generated from COB plant shall be adequately treated for removal of hexavalent chromium.
- 5 The solid waste shall be suitably disposed off, so that there shall be no wash out of solids during rains nor any dust nuisance due to wind.
- 6 The garland drain shall be provided around the COB plant & tailing pond for preventing the entry of rain water into the tailing pond.
- 7 The industry shall abide by all the provisions of Hazardous Waste (Management & Handling) Rules, 1989 and amendment thereof.
- 8 The industry is to take up the plantation of indigenous species around the available vacant areas inside the factory premises @ 2500 tree/hectar.
- 9 The domestic effluent shall be discharged to soak pit via septic tank constructed as per BIS specification.
- 10 The road inside the premises used for transportation shall be 'black topped'.
- 11 The bottom and side slopes of tailing pond shall be made impervious with suitable lining provisions to prevent ground water contamination.
- 12 The industry shall obtain clearance from concerned authority for water withdrawal and shall submit to the Board within one month of issue of this letter.
- 13 The industry shall provide adequate pollution control measures for controlling the fugitive dust emission and the ambient air quality inside the factory premises shall conform to the National Ambient Air quality standards with respect to SPM i.e. 500 ug/m<sup>3</sup>.
- 14 The industry shall develop a green belt along the boundary and vacant areas available inside the premises and tailing disposal area.
- 15 Land conversion documents for industrial use shall be submitted to the Board alongwith consent to operate application.
- 16 The unit shall transport the tailings to the disposal area in covered truck without causing public nuisance.
- 17 The industry shall submit a detail proposal for management and disposal of tailings and closure plan of the tailing pond after the project is over within three months of issue of consent to establish.
- 18 The industry shall carry out a detailed hydro geological study showing the impact of dry disposal of tailings of tailing pond on ground water at the identified tailing disposal area away from plant site and submit the study report along with CTO application.
- 19 Tailings from the tailing ponds shall be excavated regularly and after drying same shall be transported to the identified disposal area regularly for disposal without heaping within the plant site.
- 20 There shall not be any heaping of dry tailings in the identified disposal area.
- 21 The dumping of tailings shall be carried out in identified disposal area with intervention layers of soil stabilization.
- 22 The bottom and side slopes of the tailing pond shall be made impervious with suitable lining provisions to prevent ground water contamination.
- 23 The boundary wall shall be constructed around the solid waste disposal area to avoid any unauthorized entry and any spillage to near by areas.

Satish Kumar Patil

24. Adequate check dam/garland drain followed by settling pit with treatment facility for removal of hexavalent chromium shall be provided to prevent washout during rain around the tailing disposal area
25. The Board may impose further condition or modify the conditions as stipulated in this order during installation and / or at the time of obtaining consent to operate and may revoke this order in case the stipulated conditions are not implemented and / or information is found to have been suppressed / wrongly furnished in the application form

  
SR. ENV. ENGINEER (N)

To  
Sh Avinur Venkateswar Sharan, Director  
M/s KL Resources Pvt. Ltd  
Plot No 134/675 At- Kolathia  
Po- Aingia, Khandagiri  
Bhubaneswar -751019

Memo No \_\_\_\_\_ /Dt \_\_\_\_\_

Copy forwarded to

1. Collector, Jajpur
2. District Industries Centre, Jajpur
3. Consent to Operate Section, SPCB Board
4. Director, Factories & Boiler, Orissa Bhubaneswar
5. Regional Officer, O S P C Board, Cuttack
6. DFO, Jajpur
7. Copy to Guard file

ENV. ENGINEER

*Satish Kumar Bera*



CONSENT ORDER

**GENERAL STANDARDS FOR DISCHARGE OF  
ENVIRONMENT POLLUTANTS**

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P.T.O

*Satish Kumar Bhal*



## CONSENT ORDER

## Annexure-I

## GENERAL STANDARDS FOR DISCHARGE OF ENVIRONMENT POLLUTANTS PART – A : EFFLUENTS

Sl. No.	Parameters	Standards			
		Inland surface	Public sewers	Land for irrigation	Marine Costal Areas
		(a)	(b)	(c)	(d)
1.	Colour & odour	Colourless/ Odourless as far as practicable	--	See 6 of Annex-1	See 6 of Annex-1
2.	Suspended Solids (mg/l)	100	600	200	a. For process wastewater – 100 b. For cooling water effluent 10% above total suspended matter of influent.
3.	Particular size of SS	Shall pass 850	--	--	
4.	pH value	5.5 to 9.0	5.5 to 9.0	5.5 to 9.0	5.5 to 9.0
5.	Temperature	Shall not exceed 5°C above the receiving water temperature	--	--	Shall not exceed 5°C above the receiving water temperature
6.	Oil & Grease mg/l max.	10	20	10	20
7.	Total residual chlorine	1.0	--	--	1.0
8.	Ammonical nitrogen (as N) mg/l max.	50	50	--	50
9.	Total Kjeldahl nitrogen (as NH <sub>3</sub> ) mg/1 max.	100	--	--	100
10.	Free ammonia (as NH <sub>3</sub> ) mg/1 max.	5.0	--	--	5.0
11.	Biochemical Oxygen Demand (5 days at (20°C) mg/1 max.	30	350	100	100
12.	Chemical Oxygen Demand, mg/1 max.	250	--	--	250
13.	Arsenic (as As) mg/1 max.	0.2	0.2	0.2	0.2
14.	Mercury (as Hg) mg/1 max.	0.01	0.01	--	0.001

P.T.O

## CONSENT ORDER

Sl. No.	Parameters	Standards			
		Inland surface	Public sewers	Land for irrigation	Marine Coastal Areas
		(a)	(b)	(c)	(d)
15.	Lead (as pb) mg/1 max.	01.	1.0	--	2.0
16.	Cardmium (as Cd) mg/1 max.	2.0	1.0	--	2.0
17.	Hexavalent Chromium (as Cr + 6) mg/l max.	0.1	2.0	--	1.0
18.	Total Chromium (as Cr) mg/l max.	2.0	2.0	--	2.0
19.	Copper (as Cu) mg/l max.	3.0	3.0	--	3.0
20.	Zinc (as Zn) mg/l max.	5.0	15	--	15
21.	Selenium (as Sc) mg/l max.	0.05	0.05	--	0.05
22.	Nickel (as Nil) mg/l max.	3.0	3.0	--	5.0
23.	Cyanide (as CN) mg/l max.	0.2	2.0	0.2	0.02
24.	Fluoride (as F) mg/l max.	2.0	15	--	15
25.	Dissolved Phosphates (as P) mg/l max.	5.0	--	--	--
26.	Sulphide (as S) mg/l max.	2.0	--	--	5.0
27.	Phenolic compounds as (C <sub>6</sub> H <sub>5</sub> OH) mg/l max.	1.0	5.0	--	5.0
28.	Radioactive materials				
	a. Alpha emitter micro curle/ml.	10 <sup>7</sup>	10 <sup>7</sup>	10 <sup>8</sup>	10 <sup>7</sup>
	b. Beta emitter micro curle/ml.	10 <sup>6</sup>	10 <sup>6</sup>	10 <sup>7</sup>	10 <sup>6</sup>
29.	Bio-assay test	90% survival of fish after 96 hours in 100% effluent	90% survival of fish after 96 hours in 100% effluent	90% survival of fish after 96 hours in 100% effluent	90% survival of fish after 96 hours in 100% effluent
30.	Manganese (as Mn)	2 mg/l	2 mg/l	--	2 mg/l
31.	Iron (Fe)	3 mg/l	3 mg/l	--	3 mg/l
32.	Vanadium (as V)	0.2 mg/l	0.2 mg/l	--	0.2 mg/l
33.	Nitrate Nitrogen	10 mg/l	--	--	20 mg/l

CONSENT ORDER

Annexure-II

NATIONAL AMBIENT AIR QUALITY STANDARDS

Sl. No.	Pollutants	Time Weighed Average	Concentrate of Ambient Air		
			Industrial Residential, Rural and other Area	Ecologically Sensitive Area (notified by Central Government)	Methods of Measurement
(1)	(2)	(3)	(4)	(5)	(6)
1.	Sulphur Dioxide (SO <sub>2</sub> ), µg/m <sup>3</sup>	Annual * 24 Hours **	50 80	20 80	-Improved west and Gaeke - Ultraviolet fluorescence
2.	Nitrogen Dioxide (NO <sub>2</sub> ), µg/m <sup>3</sup>	Annual * 24 Hours **	40 80	30 80	- Modified Jacob & Hochheiser (Na-Arsenite) - Chemiluminescence
3.	Particulate Matter (size less than 10µm) or PM <sub>10</sub> µg/m <sup>3</sup>	Annual * 24 Hours **	60 100	60 100	-Gravimetric - TOEM - Beta Attenuation
4.	Particulate Matter (size less than 2.5µm) or PM <sub>2.5</sub> µg/m <sup>3</sup>	Annual * 24 Hours **	40 60	40 60	-Gravimetric - TOEM - Beta Attenuation
5.	Ozone (O <sub>3</sub> ) µg/m <sup>3</sup>	8 Hours ** 1 Hours **	100 180	100 180	- UV Photometric - Chemiluminescence - Chemical Method
6.	Lead (Pb) µg/m <sup>3</sup>	Annual * 24 Hours **	0.50 1.0	0.50 1.0	-AAS/ICP method after sampling on EMP 2000 or equivalent filter paper. - ED-XRF using Teflon filter
7.	Carbon Monoxide (CO) mg/m <sup>3</sup>	8 Hours ** 1 Hours **	02 04	02 04	- Non Dispersive Infra Red (NDIR) Spectroscopy
8.	Ammonia (NH <sub>3</sub> ) µg/m <sup>3</sup>	Annual* 24 Hours**	100 400	100 400	-Chemiluminescence - Indophenol Blue Method
9.	Benzene (C <sub>6</sub> H <sub>6</sub> ) µg/m <sup>3</sup>	Annual *	05	05	-Gas Chromatography based continuous analyzer - Adsorption and Desorption followed by GC analysis
10.	Benzo (a) Pyrene (BaP)- Particulate phase only, mg/m <sup>3</sup>	Annual*	01	01	-Solvent extraction followed by HPLC/GC analysis
11.	Arsenic (As), mg/m <sup>3</sup>	Annual*	06	06	-AAS/ICP method after sampling on EPM 2000 or equivalent filter paper
12.	Nickel (Ni), mg/m <sup>3</sup>	Annual*	20	20	-AAS/ICP method after sampling on EPM 2000 or equivalent filter paper

\* Annual arithmetic mean of minimum 104 measurements in a year at a particular site taken twice a week 24 hourly at uniform intervals.

\*\* 24 hourly or 08 hourly or 01 hourly monitored values, as applicable, shall be complied with 98% of the time in a year, 2% of the time, they may exceed the limits but not on two consecutive days of monitoring.

**INSPECTION REPORT OF M/S KL RESOURCES PVT LTD  
CHROME ORE BENEFICIATION PLANT IN DHARMASALA TAHASIL, JAIPUR, ODISHA**

A joint visit was carried out by CPCB officials and OSPCB officials to the unit on 06.09.2024; where tailings were collected from five different locations for analyzing of the tailing's composition with respect to parameters such as Hexavalent chromium in mg/l & Total chromium in mg/l, etc. Alongside this office also received various complaints regarding the quality of solid waste generation and handled by the unit. The plant was under normal operation during visit. Sri G. Parida, Representative of the unit present during inspection and accompanied us on the day of visit.

**STATUTORY STATUS OF THE UNIT OBTAINED FROM THE BOARD:**

- I. Consent to operate has been granted for production of chrome concentrate (COB) of quantity 74,400 MT/Annum vide office letter no 2816/KNG/IND/198 dtd 22.08.2023, which was valid up to 31.03.2028.
- II. Authorization under Hazardous and other wastes (Management and Transboundary movement) Rules, 2016 to the unit was granted for waste such as used oil of quantity 0.05 KL/Annum and waste containing oil of quantity 0.046 T/Annum vide letter no 2869/HWM-51 Dtd 28.08.2023 which is valid up to 31.03.2028.

**SCHEDULES OF INSPECTIONS TOWARDS TAILING QUALITY ANALYSIS AND ACTION TAKEN:**

- a. Tailing sample was collected from the tailing pond provided by the unit & from the generation point of COB plant on 12.05.2023 for verification of Hexavalent chromium in mg/l (STLC extraction 1:10 ratio) & Total chromium in mg/l (TCLP extraction 1:20 ratio).

Analysis Report of tailing samples vide letter no. 9061 dtd.05.06.2023:					
Sl. No.	Date of sampling	Location of sampling point	Hexavalent chromium in mg/l (STLC extraction 1:10 ratio)	Total chromium in mg/l (TCLP extraction 1:20 ratio)	Standards/Regulatory Limits
1.	12.05.2023	East direction of Tailing Pond	0.342	0.159	5 mg/l
2.	12.05.2023	West direction of tailing Pond	0.389	0.178	
3.	12.05.2023	North direction of tailing Pond	0.641	0.375	
4.	12.05.2023	South direction of tailing Pond	0.938	0.465	
5.	12.05.2023	Tailing generating point of the COB plant (01 no.)	0.189	0.078	

**N.B-** It is revealed from analysis report that the Hexavalent chromium in mg/l & Total chromium in mg/l from all four direction of tailing pond & tailing generation point are within board's Standards/Regulatory Limits i.e., 5 mg/l.

- b. The unit was inspected on 29.12.2023 to verify the complaint received regarding dumping of waste generated from plant at Dharamsala Mahavidyalaya, Jaraka, Jaipur. Based on the Inspection report following action has been taken;

**Action Taken:**

With respect to the observations made during the visit Direction under section 33(A) of the Water (PCP) Act. & 31(A) of the Air (PCP) Act. was issued vide letter no. 1113/IND dtd. 20.03.2024.

c. From the same site composite solid waste sample was collected from four direction on 08.01.2024 and sent to Central laboratory for analysis of Hexavalent chromium in mg/l (STLC extraction 1:10 ratio) & Total chromium in mg/l (TCLP extraction 1:20 ratio).

Analysis Report of composite solid waste sample vide letter no. 734 dtd.18.01.2024:					
Sl. No.	Date of sampling	Location of sampling point	Hexavalent chromium in mg/l (STLC extraction 1:10 ratio)	Total chromium in mg/l (TCLP extraction 1:20 ratio)	Standards/Regulatory Limits
1.	08.01.2024	Solid waste dump site inside the abandoned laterite quarry within the premises Dharmasala of Mahavidyalaya, Jaraka, Jajpur	3.191	2.279	5 mg/l

**N.B-** It is revealed from analysis report that the Hexavalent chromium in mg/l & Total chromium in mg/l from the Solid waste dump site inside the abandoned laterite quarry within the premises Dharmasala of Mahavidyalaya, Jaraka, Jajpur are within the board's Standards/ Regulatory Limits i.e., 5 mg/l.

d. A joint visit was carried out by CPCB officials and OSPCB officials to the unit on 06. 09.2024; where tailings were collected from five different locations & and sent to Central laboratory for analysis for obtaining characteristic of the tailings, which is given bellow;

Analysis Report of composite solid waste sample vide letter no. 15672 dtd.03.10.2024:							
Sl. No.	Parameters	Standards/Regulatory Limits	Location of sampling point				
			Slime of M/s K. L. Resources (P) Ltd	Old Slime of M/s K. L. Resources (P) Ltd	Mix Tailing (Processed ore from OMC & TSL) of M/s K. L. Resources (P) Ltd	Processed ore from Tata tailing of M/s K. L. Resources (P) Ltd	Fresh tailings from COB of M/s K. L. Resources (P) Ltd
1.	Total chromium in mg/l (TCLP extraction 1:20 ratio)	5 mg/l	2.134	1.213	0.270	1.247	0.837

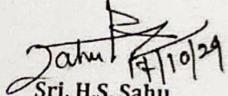
2.	Hexavalent chromium in mg/l (STLC extraction 1:10 ratio)	5 mg/l	2.485	1.732	0.395	0.696	1.117
3.	Mercury in mg/l (TCLP Extraction, 1:20 ratio)	0.2 mg/l	0.003	0.004	0.003	0.002	0.001

N.B- It is revealed from analysis report that the Hexavalent chromium in mg/l, Total chromium & Mercury in mg/l from the five different locations of M/s K. L. Resources (P) Ltd are within the board's Standards/Regulatory Limits i.e., 5 mg/l & 0.2 mg/l respectively.

**Remarks:**

It was observed that from the report provided by central lab vide letter no. 15672 dtd.03.10.2024 Hexavalent chromium in mg/l, Total chromium in mg/l & Mercury in mg/l from the five different locations of M/s K. L. Resources (P) Ltd are within the board's Standards/Regulatory Limits i.e., 5 mg/l, 5 mg/l & 0.2 mg/l respectively.

And several inspection have been carried out in the past such as the report of the Composite Solid Waste Sample (letter no. 734 dtd.18.01.2024) and the Analysis Report of the Tailing Samples (letter no. 9061 dtd.05.06.2023), which reported that the levels of total chromium and hexavalent chromium in milligrams/liter from samples collected time to time from various locations of M/s K. L. Resources (P) Ltd were within the board's Standards/Regulatory Limits i.e., 5 mg/l.

  
 Sri. H.S. Sahu  
 Asst. Env. Scientist



# VAKALATNAMA

IN THE COURT OF HONBLE NATIONAL GREEN TRIBUNAL, EASTERN ZONE,  
BENCH AT KOLKATA

No \_\_\_\_\_

of 2025



Satish Kumar Biswal

Plaintiff / Petitioner  
Appellant / Petitioner

**Versus**

M/s K.L. Resources & Others

Defendant / Opp. Party  
Respondant / Accused

Know all me by these present that by this Vakalatnama

I/We Satish Kumar Biswal, aged about 50 yrs,  
S/o - Santosh Biswal, Gachamadhipur, Tarpur  
Odisha, PIN - 755023.

Plaintiff / Defendant / Appellant

/ Respondant / petitioner / opposite party in the aforesaid suit / Appeal Case do hereby appoint and retain. Debadutta Kanungo, Adv (O-1479/2021)

Advocate (s) to appear for me/us in the above case and to conduct and proceure / defend and all proceedings that may be taken in respect of any application connected with the same or any decree or order passed there in including all applications for return of documents. Money payable to me/us and also to review in appeals under Orissa High Court order I/We authorise my/our Advocate (s) to admit any compromise lawfully entered in the said case.

Dated the **07.03.2025**

Received from the Executant (s) satisfied and accepted as I hold no brief for the other side.

Satish Kumar Biswal  
SIGNATURE OF THE EXECUTANTS

Advocate

Debadutta Kanungo

Accepted as above

Advocate



Advocate Debadutta Kanungo  
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